

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO 199 ----- OF 2025****IN THE MATTER OF:****DIGAMBAR BHOI****APPLICANT****VERSUS****STATE OF ODISHA&ORS****RESPONDENTS****INDEX**

| SI NO | PARTICULARS | PAGE NO |
|--------------|---|----------------|
| 1 | Memorandum of Application | 1-17 |
| 2 | Copy of the amended EC letter dated 18/07/2023 as ANNEXURE-1. | 18-38 |
| 3 | Copy of the ROR suggesting the plot in question are recorded under the Kisam of Gramya Jungle as ANNEXURE- 2. | 39-46 |
| 4 | Copy of the representation dated 13/10/2025 made by the Applicant as ANNEXURE-3. | 47-49 |
| 5 | Copy of the letter dated 22/10/2025 as ANNEXURE-4. | 50 |
| 6 | Copy of the representation dated 29/07/2025 and 21/08/2025 made by the Sarpanch of Sripura Grampanchayat as ANNEXURE-5 series. | 51-53 |

| | | |
|----|--|-------|
| 7 | Copy of the letter dated 16/08/2025 as ANNEXURE-6. | 54 |
| 8 | Photographs of the site in question as ANNEXURE-7. | 55-62 |
| 9 | Copy of the letter dated 08/09/2021 as ANNEXURE-8. | 63-65 |
| 10 | Copy of the letter dated 22/09/2021 written by Project Director, R&R Jharsuguda and inspection report as ANNEXURE-9 series. | 66-67 |
| 11 | Copy of the NOC letter dated 10/06/2013 and revocation letter dated 13/09/2021 as ANNEXURE-10 series. | 68-70 |
| 12 | Copy of the Letter dated 21 st March 2011 as Annexure-11 | 71 |
| 13 | Vakalatnama | 72 |

PLACE: BHUBANESWAR

SANKAR PRASAD PANI

S.Pani

ASHUTOSH PADHY

A.Padhy

DATE: 29/10/2025

ADVOCATE

Bubaneswar, 751002, Cell-9437279278,

Email: sankarprasadpani@gmail.com

SYNOPSIS

That the Applicant is raising the issues of illegal encroachment of forest land (Gramya Jungle) by constructing tailing pond and approach road, destruction agricultural land and polluting the local nallah called as Haladikani Kata by **M/s. JSW- BPSL at Sripura Village in District: Jharsuguda, Odisha**. That the Applicant also on dated 13/10/2025 complained to the authorities, however no action has been taken so as to evict the illegal encroachment. This is a clear case of violation of Forest Conservation Act 1980 as the industry is using the Forest land without prior approval from Central Government.

LIST OF DATES

| | |
|------------|--|
| 25/10/1980 | Forest Conservation act came into force throughout India and no forest land can be diverted without prior approval of central government. |
| 15/09/2006 | EIA Notification came into force with provision for prior environment clearance for sponge iron plants with more than 200 Tons per day Capacity. |
| 10/06/2013 | NOC issued by Sripura GP in favor of BPSL for construction of tailing pond. |
| 08/09/2021 | Sarpanch Sripura GP made a representation before DM Jharsuguda to stop the construction of tailing pond of JSW-BPSL. |
| 13/09/2021 | Sarpanch Sripura GP wrote a letter to the Regional Officer SPCB Jharsuguda regarding of withdrawal of NOC dated 10/06/2013 granted in favor of Bhusan Power Plant. |
| 22/09/2021 | Project director R&R Jharsuguda wrote a leeter to Tahasildar Jharsuguda and RO SPCB to conduct inquiry. |

- 11/07/2022 Sarpanch Sripura GP wrote a letter to Tahasildar Jharsuguda for identification of vacant Govt. land in the GP.
- 18/07/2023 Environmental Clearance granted in favor of BPSL
- 29/07/2025 Sarpanch Sripura GP wrote a letter to DFO Jharsuguda for providing saplings for plantation in Sripura GP.
- 16/08/2025 DFO Jharsuguda asked to Forest range Officer to supply 1000 sapling for plantation in forest and government land in Sripura Panchayat.
- 21/08/2025 Sarpanch Sripura GP wrote a letter to DFO Jharsuguda for permission for intensive plantation in barren forest land near Ash Tale pond of JSW-BPSL.
- 09/09/2025 DFO Jharsuguda wrote a letter to Sarpanch Sripura GP regarding plantation in the barren forest land near Ash Tale Pond of JSW-BPSL.
- 13/10/2025 Applicant made representation to all the concerned authorities.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

**Digambar Bhoi, S/O- Jeherulal Bhoi, aged about- 51 years, At/Po- Siripura, Dist-
Jharsuguda, Pin- 768202** **.....APPLICANT**

Versus

- 1. STATE OF ODISHA** Through Chief Secretary, Government of Odisha, Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email: csori@nic.in
- 2. District Collector Jharsuguda**, At/Po- Office of the District Magistrate and Collector Jharsuguda PIN-768204 Odisha, Email- dm-jharsuguda@nic.in
- 3. Member Secretary**, Odisha State Pollution Control Board, At/Po- A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha Email: member.secy@ospcboard.org
- 4. Tahasildar Jharsuguda**, At/Po- V25R+WRH, Kolabira Rd, Badheimunda, Jharsuguda, Odisha 768202, Email- tah.jharsuod@nic.in
- 5. Divisional Forest Officer**, Jharsuguda, At/Po- Office of the Divisional Forest Officer AT/Po-Badmam, KM Road, Jharsuguda, Pin-768202, [Email- dfo.jharsuguda@odisha.gov.in](mailto:dfo.jharsuguda@odisha.gov.in)

6. **The Secretary, Ministry of Environment, Forest and Climate Change**, Indira Paryavaran Bhawan, Jorbag, Newdelhi 110003, Email- secy-moef@nic.in
7. **Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandersekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
8. **M/s. JSW Bhushan Power & Steel Limited (JSW BPSL)**, Represented through its Managing Director, At/- Thekoloji, Po Lapanga, Tehsil Rengali, District Sambalpur, Odisha 768212 ...**RESPONDENTS**

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicant is raising the issue of illegal encroachment of forest land by **M/s. JSW- BPSL** located at Village: Sripura, District: Jharsuguda, Odisha. That the respondent unit was granted environmental clearance on dated 13/01/2023 and subsequently amended on dated 18/07/2023. Though the state respondents are well aware about the illegal encroachment of forest land by the Respondent unit but no action has been taken as on date. Hence this application.

IT IS MOST RESPECTFULLY SHOWETH

1. That the Applicant is a social worker and local villager concerned with the illegal encroachment of forest land by the Respondent Unit in the locality. The applicant has brought the issue regarding illegal encroachment of forest

land to the notice of all concerned authorities, the authorities did not take stringent action to remove the illegal encroachment of forest land by the private respondent, for which the applicant has brought this application before the Hon'ble Tribunal.

2. That the Respondent Unit M/S JSW- BPSL has obtained environmental clearance in the name of **M/s BHUSHAN POWER & STEEL LIMITED** on **dated 13/01/2023** and subsequently amended on **dated 18/07/2023**, the said respondent Unit is now operating an integrated steel plant with capacity of Coal Washery 1x1.0 MTPA + 1x3.5 MTPA, Beneficiation Plant 1x1200 TPH (6.5 MTPA Product), Pellet Plant 4.0 MTPA, Sinter Plant 1x105 m² + 1x450 m² (Total: 5.9 MTPA), DRI Kiln 12x500 TPD (2.0 MTPA), Coke Oven 1x0.45 MTPA (Non Recovery Type) 1x1.2 MTPA (Recovery Type), Blast Furnace 1x1120 m³ + 1x2015 m³ (Total: 2.35 MTPA), EAF/Zero Power Furnace (ZPF) SMS-1: EAF: 4x105 T SMS-2: EAF: 1x75 T + ZPF: 1x75 Ton (Total: 570 T), LF 6x100 Ton + 2x75 Ton (Total 675T), VD/AOD 2x100 Ton + 2x75 Ton, HMDP 2x100 Ton, Lime Plant 3x300 TPD + 2 x 600 TPD, Dolo Plant 1x600 TPD, Oxygen Plant 1x400 TPD + 1x660 TPD + 1x1000 TPD + 3x200 TPD, Billet caster (1x3) + (2x4) Total Strands 11 Nos, Thin Slab Caster 2x1 Strand, CSP 4.0 MTPA, Cold Rolling Mill 2.5 MTPA, Pipe and Tube Mill 0.8 MTPA, Galvanising / Galvalume Line 1.3 MTPA, Colour Coating 0.7 MTPA, WRM 0.60 MTPA, Bar and Rod Mill 0.60 MTPA, Captive Power Plant Total 546 MW: 3x130 MW (CFBC Coal & WHRB of DRI 5-12) + 40MW (AFBC & DRI 1-4) + 60MW (AFBC&DRI1 4) + 16MW WHRB of HR coke oven + 40 MW (250 TPH process steam boiler (Coal/Gas based), Cement Plant (Slag cement grinding and blending unit) 2.0 MTPA, Slag processing for aggregates - 300TPH + 150 TPH, Iron ore crusher for quality improvement - 350TPH. Copy of the amended EC letter dated 18/07/2023 is annexed here unto as **ANNEXURE-1**.

3. That the respondent Unit has **illegally encroached forest land recorded under the Khata No.178 Plot No. 2157, 2160, 2144, 2111 and 2113 of Mouza-Sripura, PS/Tahasil & Dist. Jharsuguda and the same is recorded as Gramya Jungle Kisam** and the abovementioned plots are being illegally used by the respondent company for **the purpose of approach road and tailing pond by dumping industrial slags on the approach road.** Further the saplings planted by the villagers were destroyed by the private respondent by plying of its vehicles. **The plant is located in Sambalpur District but all its Tailing Ponds have been constructed in a scattered manner amidst the agricultural land and village commons encroaching upon the Gramya Jungle Land in Sripura Village of Jharsuguda District.** Copy of the ROR suggesting the above-mentioned plots are recorded under the **Kisam of Gramya Jungle** is annexed here unto as **ANNEXURE- 2.**
4. That the Applicant on dated 13/10/2025 filed one complaint before the Collector- Cum- Chairman District Forest Committee, requesting to conduct an inquiry into the illegal encroachment of forest land, however the concerned authority did nothing even after receipt of the complaint. Copy of the representation dated 13/10/2025 made by the Applicant is annexed here unto as **ANNEXURE-3.**
5. That the DFO Jharsuguda acting upon the complaint of the Applicant dated 13/10/2025 wrote a letter on dated 22/10/2025 to the Range Officer Jharsuguda range to conduct an joint verification along with the Revenue officials and to submit a detailed report within 15 days, however as on date the Range Officer has not carried out inspection of the site in question. Copy of the letter dated 22/10/2025 is annexed here unto as **ANNEXURE-4.**
6. It is further submitted that the Sarpanch of Sripura Grampanchayat on dated 29/07/2025 also made a representation before the DFO Jharsuguda for plantation of 1000 saplings on the Gramya jungle land and other community

land of the village and subsequently brought to the notice of the authorities on 21/08/2025 regarding the maintenance of those plantations for next 5 years by the private Respondent. Copy of the representation dated 29/07/2025 and 21/08/2025 made by the Sarpanch of Sripura Grampanchayat is annexed here unto as **ANNEXURE-5 series**.

7. That the DFO Jharsuguda Division on dated 16/08/2025 wrote a letter to the Forest Range Officer Jharsuguda to supply 1000 seedlings to Sripura Gram Panchayat for Plantation under the programme Ek Ped Maa Ke Nam. Copy of the letter dated 16/08/2025 is annexed here unto as **ANNEXURE-6**.
8. **It is not out of place to mention here that the without diversion of 32.77 Acres of forest land, the unit was granted Environment Clearance for the project.** As such project proponent also obtained the environment clearance by suppressing the fact about involvement of forest land. It is further submitted that there has been no consent of Sripura Gramsabha for use of forest land as mandated under Forest Rights Act 2006.
9. That in the EC letter under the heading of "*Land Requirement (in Ha) of the project or activity*" it is specifically mentioned that "***No Forest Land is involved as reported by the PP***" which is a complete false statement as the user agency has illegally encroached 32.77 Acres of forest land and constructed approach road and tailing pond of the project.
10. It is most humbly submitted that in the EC letter in point No. 11 it is categorically mentioned that "**Concealing factual data or submission of false/fabricated data** and failure to comply with any of the conditions mentioned above **may result in withdrawal of this clearance and attract action** under the provisions of the Environment (Protection) Act, 1986" as it is evident from the records the user agency has submitted false data for which the EC is liable to be withdrawn from immediate effect.
11. Jharsuguda District is having only 15.8 percent of forest cover (State of Forest Report 2023) in contrast to the mandate of 33 percent coverage as per

the National Forest Policy 1988 and is far below the expected forest coverage.

12. That the photographs of the site in question also suggests the user agency has constructed a approach road and tailing pond in the forest land by clearing trees and saplings which are planted by the villagers of Sripura under the scheme of “Ek Ped Maa Ke Nam 2.0” programme. Photographs of the site in question is annexed here unto as **ANNEXURE-7**.
13. It is not out of place to mention here that due to the tailing pond of the Private Respondent a local nallah known as Haladikani Kata is also getting polluted and the surrounded agricultural lands are also getting affected due to the Private Respondents tailing pond. Since the Tailing Pond is adjacent to the Pond, all the fine dust of iron ore is being spread over the water body as a layer apart from the seepage water from Tailing Ponds also contaminate the water bodies and agricultural land. The tailing ponds are creating so much nuisance. It is extremely difficult for the villagers for a peaceful existence. There is already a sedimentation of the iron dust in the pond and when people use it, they complaint of the skin diseases. Photographs of the site clearly depicts the state of affairs of the impact of tailing ponds.
14. It is further submitted that the Sarpanch of Sripura Gram Panchayat on dated 08/09/2021 wrote a letter to the Collector Jharsuguda to stop the construction of tailing pond of the Private Respondent so as to protect the cultivated farm lands of the local farmers. Copy of the letter dated 08/09/2021 is annexed here unto as **ANNEXURE-8**.
15. That acting upon the complaint of Sarpanch Sripura Gram Panchayat dated 08/09/2021 the Project Director, R&R Jharsuguda on dated 22/09/2021 wrote a letter to the Tahasildar, Jharsuguda and Regional Officer SPCB, Jharsuguda to conduct an enquiry upon the allegations of Sarpanch, that acting upon the letter of the Project Director, R&R Jharsuguda the Tahasildar, Jharsuguda and Regional Officer SPCB, Jharsuguda inspected

the site in question and found that, *“During visit and as per the Revenue Inspector (RI) report there are around 60 acres of agricultural land under cultivation toward down site of the tailing pond. So, if any collapse of wall happens in future, it will affect the agricultural land.”* Copy of the letter dated 22/09/2021 written by Project Director, R&R Jharsuguda and inspection report is here unto annexed as **ANNEXURE-9 series.**

16. That the Sarpanch of Sripura Grampanchayat on dated 10/06/2013 has issued one No Objection Certificate (herein after referred as NOC) in favor of Bhusan Power & Steel Ltd. stating that the Panchyat has no objection if the Bhusan Power & Steel Ltd. is doing any industrial activity or construction of tailing pond on or over its own land situated in Mouza-Sripura, however the Sarpanch of Sripura Grampanchayat on dated 13/09/2021 intimated the Regional officer of SPCB that the panchyat has revoked the NOC dated 10/06/2013 in favor of Bhusan Power & Steel Ltd. Copy of the NOC letter dated 10/06/2013 and revocation letter dated 13/09/2021 is annexed here unto as **ANNEXURE-10 series.**

17. It is humbly submitted that if the forest land is involved in any project, then no work should be allowed even in non-forest land. The respective paragraph of the clarification as guideline under Forest Conservation Rules is reproduced as follows

“4.4 Projects Involving Forest as well as Non-forest Lands. –Some projects involve use of forest land as well as non-forest land. State Governments/project authorities sometimes start work on non-forest lands in anticipation of the approval of the Central Government for release of the forest lands required for the projects. Though the provisions of the Act may not have technically been violated by starting of work on non-forest lands, expenditure incurred on works on non-forest lands may proved to infructuous if diversion of forest land

involved is not approved. It has, therefore, been decided that if a project invites forest as well as non-forest land, work should not be started on non-forest land till approval of the Central Government for release of forest land under the Act has been given.” The position of MoEFCC in the above para has been reiterated in its letter dated 21st March 2011. Copy of the Letter dated 21st March 2011 is annexed here unto as **Annexure-11**

18. That apart from the illegal encroachment on the part of the private respondent, it is a clear case of inaction on the part of state respondents and regulatory authorities, Without verifying the status of land, the State Pollution Control Borad should not have granted Consent for the tailing ponds on the Forest land and proximity to water body and agricultural land. Hence it is a clear case of dereliction of duty and laches on the part of the State Pollution Control Board who granted the Consent without visiting the site and verifying the land records. So also the Laches on part of DFO Jharsuguda who was a mute spectator to the non-forest use of a forest land even though same may not be a reserve forest but a revenue forest under the Control of Tahasildar Jharsuguda. The DFO failed to discharge his duty in terms of not taking any action against the private respondent as because the Tailing Pond on Forest land requires prior approval and in the present case no approval from central government has been obtained under Forest Conservation Act 1980. Similarly, the DM Jharsuguda and Tahasildar Jharsuguda has a duty to stop construction of the structures of Government Forest Land by evicting the private company from the land but no action has been taken as on date even after the first complaint is of 2021. Hence all the officers who failed to discharge their obligation in protecting the forest land as well as failed to ensure due diligence prior to grant of Consent are required to be identified and prosecuted accordingly both in disciplinary

as well for criminal negligence.

- 19.** That the objective of the Forest (Conservation) Act of 1980 is to prevent further destruction except where it was unavoidable and checks and balances could be built in. Thus, it has avoided arbitrary de-reservation of large blocks of forests.
- 20.** Section 2 of Forest Conservation Act of 1980 says that “Restriction on the de-reservation of forests or use of forest land for non-forest purpose: Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing- (i) That any reserved forest (within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved: (ii) **That any forest land or any portion thereof may be used for any non-forest purpose:** (iii) That any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization not owned, managed or controlled by Government: (iv) That any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for re-forestation.
- 21.** It is humbly submitted that construction activity has been carried out without Approval of Central Government under Section 2 of Forest Conservation Act 1980. In *K.M. Chinnappa v. Union of India*, 2003 AIR SCW 23, the Honble Supreme Court observed that unless and until the Central Government's permission is obtained under the Forest (Conservation) Act, no forest land can be allowed to be used for non-forest purposes.
- 22.** In *T.N. Godavarman Thirumulkpad vs. Union of India* WP© 202 of 1995 and order dated 12/12/1996, the Supreme Court examined the National

Forest Policy and issued certain directions in the light of the provisions of the Central Act. Direction 1 is important and reads as under:

“In view of the meaning of the word "forest" in the Act, it is obvious that prior approval of the Central Government is required for any non-forest activity within the area of any "forest". In accordance with Section 2 of the Act, all on-going activity within any forest in any State throughout the country, without the prior approval of the Central Government, must cease forthwith. It is, therefore, clear that the running of saw mills of any kind including veneer or plywood mills, and mining of any mineral are non-forest purposes and are, therefore, not permissible without prior approval of the Central Government. Accordingly, any such activity is prima facie violation of the provisions of the Forest Conservation Act, 1980. Every State Government must promptly ensure total cessation of all such activities forthwith”.

GROUNDS

- A.** That the Unit has illegally occupied Forest Land without approval from Central Government under **Van (Sanrakshan Evam Samvardhan) Adhiniyam 1980 previously known as Forest Conservation Act 1980**, hence the same is a continuing violation and needs to be evicted from Forest land and there after restoring and reclaiming the land with indigenous tree plantations on the said land.
- B.** For that the user agency has suppressed the fact that involvement of forest land in the expansion project and for the same the EC is liable to be withdrawn with immediate effect.
- C.** For that the user agency has failed to obtain Forest Clearance from the Central Government.
- D.** For that the user agency is polluting the Local Pond known as Haladikani Kata and the surrounding agricultural lands.

LIMITATION

That the Unit has illegally encroached forest land without prior approval from the competent authority and in this regard the applicant villagers also made representations to all the concerned authorities on 13/10/2025 and the present application is filed within six months from the letter. Hence the application is filed in time and there is a subsisting cause of action because of the illegal encroachment of forest land still continues and hence the original application is not barred by limitation.

INTERIM PRAYER

Constitute an independent fact finding committee to ascertain the factual position of involvement of forest land in the project and further assess the environmental compensation for ecological loss and illegal encroachment of forest land.

PRAYER

In view of the facts and ground set out in the Original application, the applicant humbly pray for the following reliefs

- I. Direct the MoEFCC to withdraw the EC letter dated 18/07/2023 with immediate effect for suppression of facts regarding forest land.
- II. Direct the District Collector to Restore the Forest Land and evict the private respondent from the Forest land in Sripura Mouza.
- III. Constitute a committee to assess the environment compensation for illegal encroachment of forest land by the private respondent and recover the same.

- IV. Fix the accountability of the public authorities for their inaction and identify the officers who has allowed the private respondent to use the forest land without approval from MoEFCC, Govt of India.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-29/10/2025

S.Pani *A.Roddy*

APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.- OF 2025

IN THE MATTER OF:

DIGAMBAR BHOI...

APPLICANT

VERSUS

STATE OF ODISHA AND OTHERS....

RESPONDENTS

AFFIDAVIT 29 Oct 2025

I, Digambar Bhoi, S/O- Jeherulal Bhoi, aged about- 51 years, At/Po- Siripura, Dist- Jharsuguda, Pin- 768202, Odisha do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the above mentioned Original Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying Original Application and the same is true and correct and is drafted on my instruction.

Digambar Bhoi
DEPONENT

VERIFICATION

Verified on this 29 Oct 2025.....2025 at BBSR that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
Advocate

Digambar Bhoi
DEPONENT



The above named deponent(s) being duly identified by Sri. Advocate, Bhubaneswar, appears before me on 29/10/2025 at 5:30 P.M. on both the contents of this affidavit are true to the best of his / her / their knowledge and belief. Notary, Bhubaneswar. Mob No- 98458217



सत्यमेव जयते

File No.: J-11011/40/2009-IA-II(IND-I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 IA Division



Dated 18/07/2023



To,

M/s BHUSHAN POWER & STEEL LIMITED
 Village Thelkoloi, Post Lapanga, Tahsil Rengali, District Sambalpur, Odisha , Thelkoloi,
 SAMBALPUR, ODISHA, Tarini Temple, 768212
 ranjit.ghosh@jswbpl.in

Subject: Amendments in Environmental Clearance in EC dated 13/01/2023 granted for Change in Configuration from 5.5 MTPA to 4.5 MTPA under Para 7(ii) of EIA Notification 2006 by M/s Bhushan Power and Steel Limited, located at Village Thelkoloi, Tehsil Rengali, District Sambalpur, Odisha- Corrigendum in EC – regarding.

Sir/Madam,

This is in reference to your application submitted to MoEF&CC vide proposal number IA/OR/IND1/429331/2023 dated 18/05/2023 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

| | |
|--|--|
| (i) EC Identification No. | EC23A1001OR5404024A |
| (ii) File No. | J-11011/40/2009-IA-II(IND-I) |
| (iii) Clearance Type | Amendment in EC |
| (iv) Category | A |
| (v) Schedule No./ Project Activity | 3(a) Metallurgical Industries (ferrous and non ferrous) |
| (vi) Sector | Industrial Projects - 1 |
| (vii) Name of Project | Bhushan Power & Steel Limited - Corrigendum in EC vide Proposal No. IA/OR/IND/297156/2023, File No IA-J-11011/40/2009-IA-II(I) |
| (viii) Location of Project (District, State) | SAMBALPUR, ODISHA |
| (ix) Issuing Authority | MoEF&CC |
| (x) EC Date | 13/07/2023 |
| (xi) Applicability of General Conditions | NO |
| (xiii) Status of implementation of the project | |

3. The proposals were considered in the 38th meeting EAC(Industry-I) held on 27th June, 2023. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

Details submitted by the project proponent

4. M/s. Bhushan Power & Steel Limited was accorded Environment Clearance by the Ministry vide letter No. IA-J-11011/ 40/2009-IA-II(I) dated 13.01.2023 for Change in EC configuration from 5.5 MTPA to 4.5 MTPA under Para 7(ii) of EIA Notification 2006.

5. The instant proposal is for seeking amendment in EC dated 13.01.2023 w.r.t. correction in the capacity of EAF and correction in the source of water for the said project as **Annexure 1**

6. There is no change in configuration & capacity of units in granted EC.

Deliberations by the Committee

7. The Committee noted the following:

- M/s. Bhushan Power & Steel Limited was accorded Environment Clearance by the Ministry vide letter No. IA-J-11011/ 40/2009-IA-II(I) dated 13.01.2023 for Change in EC configuration from 5.5 MTPA to 4.5 MTPA under Para 7(ii) of EIA Notification 2006.
- The instant proposal is for seeking amendment in EC dated 13.01.2023 w.r.t. correction in capacity of EAF and correction in source of water for the said project as detailed in para 4 above.
- The EAC deliberated on the justification provided by the project proponent and found it satisfactory in the instant case.
- The EAC noted that there is no change in configuration & capacity of units in granted EC.
- The EAC also deliberated on the compliance of the conditions of EC dated 13.01.2023 made by the project proponent so far and found it satisfactory.

Recommendations of the Committee

8. After deliberations, the Committee recommended the proposal for amendment in EC granted vide letter no. IA-J-11011/ 40/2009-IA-II(I) dated 13.01.2023 w.r.t. correction in capacity of EAF and correction in source of water for the said project as detailed in para 4 above. The other terms and condition of the EC dated 13.01.2023 shall remain the same.

9. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-I Sector) hereby decided to grant Amendment in Environment Clearance dated 13th January, 2023 for instant proposal of **M/s. Bhushan Power & Steel Limited** under the provisions of EIA Notification, 2006.

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

12. This issues with the approval of the competent authority.

(Dr. R. B. Lal)
Scientist 'F'/ Director
 Tel: 011-20819346
 Email- rb.lal@nic.in

Annexure 1

Annexure 2

Amendment Logs

| Description | Reference | Existing | Proposed / Amendment | Reason |
|--------------------|--|---|---|---------------------|
| Corrigendum in EC | Section "A" Specific Condition, Point no. xviii of EC | Waste Heat Recovery system for charge preheating shall be included for 65 T Electric Arc Furnace | Waste Heat Recovery system for charge preheating shall be included for 75 T Electric Arc Furnace | Typographical Error |
| Corrigendum in EC | Section "A" Specific Condition, Point no. xxiv of EC | Water requirement for the plant shall be met from River Tungbhadra or Krishna. Ground water abstraction is not permitted. | Water requirement for the plant shall be met from back water reservoir of Hirakud Dam. Ground water abstraction is not permitted. | Typographical Error |

Additional EC Conditions

NA

Copy To

1. The Principal Secretary, Department of Forest and Environment, Government of Odisha, Bhubaneswar, Odisha
2. Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
3. Principal Chief Conservator of Forests & HoFF, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
4. The Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 Odisha
5. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi – 32
6. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar -12 Odisha.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road,

New Delhi.

9. District Collector, Sambalpur, Odisha.

10. Guard File/Monitoring File/ Parivesh Portal /Record File.



Annexure 1

| Condition | As per EC dated 13.01.2023 | Corrections/Modification to be made as per instant application | Justification |
|----------------------------|---|--|--|
| Specific Condition (xviii) | Waste Heat Recovery system for charge preheating shall be included for 65 T Electric Arc Furnace | Waste Heat Recovery system for charge preheating shall be included for 75 T Electric Arc Furnace | It is a typographical error, 65 T to be replaced by 75 T as mentioned in project configuration. |
| Specific Condition (xxiv) | Water requirement for the plant shall be met from River Tungbhadra or Krishna . Ground water abstraction is not permitted. | Water requirement for the plant shall be met from Back Water Reservoir of Hirakud Dam . Ground water abstraction is not permitted | It is a typographical error, The location of the proposed project is at Village Thelkoloi, Post Lapanga, Tehsil Rengali, District Sambalpur, Odisha and the nearest source of raw water is back water reservoir of Hirakud Dam and presently PP is drawing water from the same source. Approval for drawl of water for the project has been obtained from the Water Resource Department, Govt. of Odisha and the same has been mentioned in the original application made for change in EC configuration from 5.5 MTPA to 4.5 MTPA |

Signature Not Verified

Digitally Signed by : Dr R B Lal
Member Secretary, MoEFCC (EC)

Date: 18/07/2023



**Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)**

**ENVIRONMENTAL
CLEARANCE**

To,

The Director and Occupier
BHUSHAN POWER & STEEL LIMITED

Bhushan Power Steel Limited, Village Thelkoloi, Post Lapanga, District Sambalpur, Odisha,,Sambalpur,Orissa-768212

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/OR/IND/257254/2022 dated 15 Mar 2022. The particulars of the environmental clearance granted to the project are as below.

| | |
|---|--|
| 1. EC Identification No. | EC23A008OR181742 |
| 2. File No. | IA-J-11011/40/2009-IA-II(I) |
| 3. Project Type | Modernization7 |
| 4. Category | A |
| 5. Project/Activity including Schedule No. | 3(a) Metallurgical industries (ferrous & non ferrous) |
| 6. Name of Project | Change In EC Configuration From 5.5 MTPA to 4.5 MTPA Under Para 7(ii) of EIA Notification 2006 |
| 7. Name of Company/Organization | BHUSHAN POWER & STEEL LIMITED |
| 8. Location of Project | Orissa |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 13/01/2023

(e-signed)
Dr. R. B. Lal
Scientist F
IA - (Industrial Projects - 1 sector)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

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and Virtuous Environment Single-Window Hub)*



F. No. IA-J-11011/40/2009-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division – Industry I sector)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003

Dated: 13th January, 2023

To,

M/s Bhushan Power & Steel Limited,
 Village Thelkoloi, Post Lapanga, Tahsil Rengali,
 District Sambalpur, Odisha – 768 212
 Email: ranjit.ghosh@jswbpsl.in

Subject: Change in EC Configuration from 5.5 MTPA to 4.5 MTPA by M/s Bhushan Power and Steel Limited, located at Village Thelkoloi, Tehsil Rengali, District Sambalpur, Odisha – Grant of Environment Clearance under the provision of para 7 (ii) of the EIA Notification, 2006 regarding.

Sir,

This refers to your proposal no. IA/OR/IND/257254/2022, dated 15/03/2022 received through PARIVESH Portal for grant of **Environmental Clearance (EC)** for the project mentioned above. Further, the Project Proponent has submitted the information on Parivesh Portal, vide letters dated 20.09.2022 (uploaded on portal on 27.09.2022), dated 29.10.2022 (uploaded on portal on 01.11.2022) and dated 01.12.2022 (uploaded on portal on 03.12.2022).

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is covered under category 'A' of item **3(a) Metallurgical Industries (ferrous & non-ferrous), 2 (a) Coal Washeries, 2(b) Mineral Beneficiation, 1(d) Thermal Power Plants and 4(b) Coke oven plants**, and appraised at **Central level**.

3. The above-mentioned proposal was considered in 5th EAC meeting held on 12th -13th May 2022 and followed by 15th EAC meeting held on 17th -18th October, 2022 and 17th meeting of Expert Appraisal Committee (Industry 1 Sector) held on 14th-16th November, 2022. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>.

4. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are as under: -

| S. No. | Particulars | Details submitted by the PP |
|--------|--|--|
| a. | Terms of Reference for undertaking EIA study | Proposal is under the provision of para 7 (ii) of EIA Notification, 2006 |
| b. | Period of baseline data collection | December, 2020 to February, 2021 |
| c. | Date of Public Consultation | Earlier PH was conducted on 17/02/2016. The instant proposal is under the provision of para 7 (ii) of EIA Notification, 2006 |
| d. | Action plan to address the PH issues | Attached as Annexure 1 |

✓

| S. No. | Particulars | Details submitted by the PP | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|-----------------------------|---|---|------------|----------|-----------|-----------------------------|--------|------|---------------|---------------|---------------|--------------|---------------|---------------|-------------------|---------------|---------------|---|---------------|--------------|---|---------------|---------------|---|---------------|---------------|----------------------|--|--|---|---------------|---------------|---|---------------|--------------|---|---------------|---------------|---|---------------|---------------|
| e. | Location of the project | Village Thelkoloi, Tehsil Rengali, District Sambalpur, Odisha. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| f. | Latitude and Longitude of the project site | <table border="1"> <thead> <tr> <th>Point</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td colspan="3">Existing plant 1250.25 acre</td> </tr> <tr> <td>1</td> <td>21°46'16.14"N</td> <td>84° 0'49.60"E</td> </tr> <tr> <td>2</td> <td>21°45'35.06"N</td> <td>84° 0'51.46"E</td> </tr> <tr> <td>3</td> <td>21°44'51.44"N</td> <td>84° 0'33.81"E</td> </tr> <tr> <td>4</td> <td>21°44'53.10"N</td> <td>84° 2'1.75"E</td> </tr> <tr> <td>5</td> <td>21°45'41.70"N</td> <td>84° 1'41.13"E</td> </tr> <tr> <td>6</td> <td>21°46'28.66"N</td> <td>84° 1'21.75"E</td> </tr> <tr> <td colspan="3">Additional 700 acres</td> </tr> <tr> <td>1</td> <td>21°44'53.17"N</td> <td>84° 1'22.00"E</td> </tr> <tr> <td>2</td> <td>21°43'49.85"N</td> <td>84° 1'7.45"E</td> </tr> <tr> <td>3</td> <td>21°43'42.73"N</td> <td>84° 1'39.56"E</td> </tr> <tr> <td>4</td> <td>21°44'51.88"N</td> <td>84° 2'02.61"E</td> </tr> </tbody> </table> | Point | Latitude | Longitude | Existing plant 1250.25 acre | | | 1 | 21°46'16.14"N | 84° 0'49.60"E | 2 | 21°45'35.06"N | 84° 0'51.46"E | 3 | 21°44'51.44"N | 84° 0'33.81"E | 4 | 21°44'53.10"N | 84° 2'1.75"E | 5 | 21°45'41.70"N | 84° 1'41.13"E | 6 | 21°46'28.66"N | 84° 1'21.75"E | Additional 700 acres | | | 1 | 21°44'53.17"N | 84° 1'22.00"E | 2 | 21°43'49.85"N | 84° 1'7.45"E | 3 | 21°43'42.73"N | 84° 1'39.56"E | 4 | 21°44'51.88"N | 84° 2'02.61"E |
| Point | Latitude | Longitude | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Existing plant 1250.25 acre | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | 21°46'16.14"N | 84° 0'49.60"E | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| 4 | 21°44'53.10"N | 84° 2'1.75"E | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | 21°45'41.70"N | 84° 1'41.13"E | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 6 | 21°46'28.66"N | 84° 1'21.75"E | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Additional 700 acres | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
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| 4 | 21°44'51.88"N | 84° 2'02.61"E | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| g. | Total land | <p>789.24 ha (1950.25 acre) [Private: 789.24 ha]</p> <ul style="list-style-type: none"> As per earlier EC dated 06/12/2016 total project area was 829.726 ha (plant area: 789.24 ha + Township: 40.48 ha). As per instant proposal, PP has excluded the township area of 40.48 ha and kept plant area of 789.24 ha only. As per EC dated 06/12/2016 total land is 789.24 ha out of which 505.96 ha land is existing land and 283.28 ha is for expansion land) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| h. | Land acquisition details as per MoEF&CC O.M. dated 7/10/2014 | The proposed change in configuration will take place within existing plant area of 789.24 ha. Out of total 789.24 ha land existing land 505.96 ha is in possession of the company and for expansion 283.28 ha land acquisition process is in progress. No additional land is required for proposed change in configuration. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| i. | Existence of habitation & involvement of R&R, if any | <p>Project site: Village Thelkoloi and Khadiapalli having Project displacement families- 111 of 2 villages. Study area:</p> <table border="1"> <thead> <tr> <th>Habitation</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Thelkoloi</td> <td>50 m</td> <td>West</td> </tr> <tr> <td>Sripura</td> <td>1.5 km</td> <td>NE</td> </tr> <tr> <td>Lapanga</td> <td>0.5 km</td> <td>SW</td> </tr> </tbody> </table> | Habitation | Distance | Direction | Thelkoloi | 50 m | West | Sripura | 1.5 km | NE | Lapanga | 0.5 km | SW | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Habitation | Distance | Direction | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Thelkoloi | 50 m | West | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Sripura | 1.5 km | NE | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Lapanga | 0.5 km | SW | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| j. | Elevation of the project site | 222 m above mean sea level (MSL) | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| k. | Involvement of Forest land if any. | No Forest Land is involved as reported by the PP | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| l. | Water body exists within the project site as well as study area | <p>Project site: Nil. Study area:</p> <table border="1"> <thead> <tr> <th>Water Body</th> <th>Distance</th> <th>Direction</th> </tr> </thead> <tbody> <tr> <td>Ib river</td> <td>7.0 km</td> <td>West</td> </tr> <tr> <td>Matwali river</td> <td>4.7 km</td> <td>SSE</td> </tr> <tr> <td>Bheden river</td> <td>0.88Km</td> <td>NW</td> </tr> <tr> <td>Hirakud Reservoir</td> <td>1.0 km</td> <td>SSW</td> </tr> </tbody> </table> | Water Body | Distance | Direction | Ib river | 7.0 km | West | Matwali river | 4.7 km | SSE | Bheden river | 0.88Km | NW | Hirakud Reservoir | 1.0 km | SSW | | | | | | | | | | | | | | | | | | | | | | | | |
| Water Body | Distance | Direction | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Ib river | 7.0 km | West | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Matwali river | 4.7 km | SSE | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Bheden river | 0.88Km | NW | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Hirakud Reservoir | 1.0 km | SSW | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

| S. No. | Particulars | Details submitted by the PP |
|--------|--|---|
| m. | Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area | Nil. |
| n. | Project cost | Rs. 4900 Crores |
| o. | EMP cost | 495.7 Cr (Capital); 24.64 Cr (Recurring) |
| p. | Employment opportunity | 2700 |
| q. | Water and Power requirement | Water – 85608 m ³ /day, Power – 605.6 MW |

Unit configuration and capacity:

| S. No. | Facility | Configuration as per EC dated 06/12/2016 | Configuration after proposed amendment | Remarks by PP |
|--------|------------------------------|---|--|---|
| 1 | Coal Washery | 1x1.0 MTPA + 1x3.5 MTPA | 1x1.0 MTPA + 1x3.5 MTPA | No change |
| 2 | Beneficiation Plant | 1x1200 TPH (6.5 MTPA Product) | 1x1200 TPH (6.5 MTPA Product) | No change |
| 3 | Pellet Plant | 4.0 MTPA | 4.0 MTPA | No change |
| 4 | Sinter Plant | 1x105 m ² + 1x450 m ² (Total: 5.9 MTPA) | 1x105 m ² + 1x450 m ² (Total: 5.9 MTPA) | No change |
| 5 | DRI Kiln | 14x500 TPD (2.3 MTPA) | 12x500 TPD (2.0 MTPA) | 2x500 TPD surrendered |
| 6 | Coke Oven | 2x0.45 MTPA (Non-Recovery Type) 1x1.2 MTPA (Recovery Type) | 1x0.45 MTPA (Non-Recovery Type) 1x1.2 MTPA (Recovery Type) | 1x0.45 MTPA Non-Recovery Coke Oven surrendered |
| 7 | Blast Furnace | 1x1008 m ³ + 2x2015 m ³ (Total: 3.9 MTPA) | 1x1120 m ³ + 1x2015 m ³ (Total: 2.35 MTPA) | Augmentation of BF from 1008 m ³ to 1120 m ³ and 1x2015 m ³ BF surrendered |
| 8 | EAF/Zero Power Furnace (ZPF) | SMS-1: EAF: 4x100 T SMS-2: EAF: 2x100 T (Total: 600 T) | SMS-1: EAF: 4x105 T SMS-2: EAF: 1x75 T + ZPF: 1x75 Ton (Total: 570 T) | 4x100 is upgraded to 4x105 T and 2x100 T EAF change to 1x75 T EAF +1x75 T ZPF |
| 9 | LF | 6x100 ton + 2x250 ton (Total 1050T) | 6x100 Ton + 2x75 Ton (Total 675T) | 250T LF changed to 75 T LF |
| 10 | Alloy Smelter | 4x16 MVA | NIL | All units surrendered |
| 11 | BOF | 2x250 ton | NIL | All units surrendered |
| 12 | VD/AOD | 2x100 ton + 2x250 ton | 2x100 Ton + 2x75 Ton | 250T LF changed to 75 T VD/AOD |
| 13 | RH | 2x250 ton | NIL | All units surrendered |
| 14 | HMDP | 2x250 ton | 2x100 Ton | 300 T surrendered |
| 15 | Lime Plant | 3x300 TPD + 2 x 600 TPD | 3x300 TPD + 2x600 TPD | No change |
| 16 | Dolo Plant | 1x300 TPD + 1 x 100 | 1x600 TPD | 1x300 TPD + 1x100 |

| S. No. | Facility | Configuration as per EC dated 06/12/2016 | Configuration after proposed amendment | Remarks by PP |
|--------|---|--|---|---|
| | | TPD + 1x600 TPD | | TPD surrendered |
| 17 | Oxygen Plant | 1x400 TPD + 1x660 TPD + 1x1250 TPD | 1x400 TPD + 1x660 TPD + 1x1000 TPD + 3x200 TPD | Reduction of capacity of 1250 TPD to 1028 TPD Addition of 3x200 TPD (VPSA) |
| 18 | Billet caster | (1x2) +(2x4) +(1x5) Strand | (1x3) + (2x4) Total Strands 11 Nos | 4 Strands surrendered |
| 19 | Bloom Caster | 2x2 Strand | NIL | All units surrendered |
| 20 | Thin Slab Caster | 3x1 Strand | 2x1 Strand | 1x1 strand surrendered |
| 21 | CSP | 4.0 MTPA | 4.0 MTPA | No change |
| 22 | Cold Rolling Mill | 2.5 MTPA | 2.5 MTPA | No change |
| 23 | Pipe and Tube Mill | 0.8 MTPA | 0.8 MTPA | No change |
| 24 | Galvanising / Galvalume Line | 1.3 MTPA | 1.3 MTPA | No change |
| 25 | Colour Coating | 0.7 MTPA | 0.7 MTPA | No change |
| 26 | WRM | 0.45 MTPA | 0.60 MTPA | Addition of 0.15 MTPA |
| 27 | Bar and Rod Mill | 0.55 MTPA | 0.60 MTPA | Addition of 0.05 MTPA |
| 28 | Captive Power Plant | 710 MW (Coal fired, & WHRB) | Total 546 MW: 3x130 MW (CFBC-Coal & WHRB of DRI 5-12) + 40MW (AFBC & DRI 1-4) + 60MW (AFBC&DRI1-4) + 16MW WHRB of HR coke oven + 40 MW (250 TPH process steam boiler (Coal/Gas based) | Surrender of 150 MW coal fired CPP and addition of 40 MW (250 TPH coal/gas-based boiler.) |
| 29 | Cement Plant (Slag cement grinding and blending unit) | 1.0 MTPA | 2.0 MTPA | Addition of 1.0 MTPA |
| 30 | Slag processing for aggregates | - | 300TPH + 150 TPH | New |
| 31 | Iron ore crusher for quality improvement | - | 350TPH | New |

5. The EAC, in its 5th meeting of Expert Appraisal Committee (Industry-1 Sector), held during 12-13 May 2022, recommended the proposal with certain mitigation measures. The recommendations of the EAC have been examined in the Ministry and accordingly the Ministry has sought certain information from the Project proponent (PP). In this context, the PP has submitted the information on portal and accordingly the proposal was reconsidered by the EAC, in its meeting held during **17-18 October 2022 & 14-16 November 2022** wherein the EAC has **recommended** the proposal for grant of Environment Clearance under the provisions of Para 7(ii) of the EIA Notification, 2006 subject to stipulation of specific and general conditions as detailed in the point below.

6. The EAC, inter-alia, deliberated the following:

- (i) The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
- (ii) The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
- (iii) The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
- (iv) The Committee has also found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
- (v) The Committee deliberated on the action plan and budget allocation for green belt development and noted that as per the commitments made by the PP, the green belt development shall be completed within 33% by September 2024.
- (vi) The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found satisfactory.
- (vii) The Committee also deliberated on the public hearing issues along with status of compliance made as per the action plan submitted by the proponent earlier at the time of EC in 2016 to address the issues raised during the public hearing and is of the view that PP shall strictly fulfil commitments made in PH as per the action plan committed.
- (viii) The Committee deliberated upon the latest certified compliance report of IRO as well as action taken report submitted by PP with respect to the observations reported by IRO and found is of the view that PP shall strictly comply with the commitments made and the action plan submitted to comply with partially complied conditions reported by IRO.
- (ix) The EAC also deliberated on the written submissions submitted by the proponent and found it satisfactory.
- (x) The EAC deliberated on the submission of PP against the ADS sought by the Committee during 17-18th October, 2022 and found it satisfactory.
- (xi) The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

- (xii) The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

7. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s. Bhushan Power and Steel Limited** under the provisions of Para 7(ii) of the EIA Notification, 2006 subject to the implementation of following specific conditions and general conditions:

A. Specific conditions:

- (i) **This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.**
- (ii) **The Committee deliberated upon the latest certified compliance report of IRO, MoEFCC as well as action plan submitted by PP with respect to the observations reported by IRO, MoEFCC. The PP shall strictly comply with the commitments made and the action plan submitted to comply with partially complied conditions. The timely implementation must be ensured by IRO, MoEFCC as per the Action Plan submitted by the project proponent.**
- (iii) The PP shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- (iv) The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- (v) The activities and the action plan proposed by the project proponent to address the issues raised during public hearing and socio-economic issues in the study area shall be completed as per the schedule presented before the Committee and as described in the EIA report in letter and spirit.
- (vi) The project proponent shall abide by all orders and judicial pronouncements, made from time to time w.r.t. OSPCB directions under Section 31(A) of Air(P&CP) Act,1981 and 33(A) of Water(P&CP) Act, 1974 amended thereafter issued vide Letter No-6989/IND_I_CON-4650, dated 07.05.2021, Letter No-11377/IND-I-CON-4650 dated 07/08/2021 and Letter No-17816/IND-CON-4650, dated-12/11/2021.
- (vii) The PP shall strictly comply with the commitments made and the action plan submitted to comply with partially complied conditions reported by IRO in the certified compliance report.
- (viii) The PP shall strictly fulfil commitments made in PH as per the action plan committed by December 2023.

- (ix) Rejects from coal washery shall only be used either in the captive power plant (or) in the Thermal Power Plants meeting emission standards.
- (x) Tailings from Iron Ore washing plant shall be dewatered in filter press and stored dry maximum for a period of 30 days inside the plant premises.
- (xi) Solid waste utilization
 - a. Maximum 90 days of slag storage area shall be permitted inside the plant.
 - b. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
 - c. PP shall recycle/reuse 100 % solid waste generated in the plant.
 - d. Carbon recovery plant to recover the elemental carbon present in GCP slurries for use in Sinter plant shall be installed.
 - e. Used refractories shall be recycled as far as possible.
- (xii) Sinter Plant
 - a. Sinter cooler waste recovery system shall be installed to generate process steam or power.
 - b. Equipped with MEROS technology to reduce emission of SO₂, NO_x and heavy metals.
- (xiii) Producer gas plant shall not be established by the proponent.
- (xiv) Coke Oven Plant
 - a. Coke Dry Quenching (CDQ) shall be installed.
 - b. Coke Oven Gas shall be desulfurized.
 - c. Tar sludge shall be mixed with coal and reused.
- (xv) BF shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
- (xvi) Secondary fume extraction system shall be installed on converters of Steel Melting Shop.
- (xvii) Basic Oxygen Furnace (BOF) gas shall be cleaned dry.
- (xviii) Waste Heat Recovery system for charge preheating shall be included for 65 T Electric Arc Furnace.
- (xix) Submerged Arc Furnace and Electric Arc Furnace shall be closed type with 4th hole extraction system.
- (xx) 85-90 % of billets/slabs shall be rolled directly in hot stage. Only 10-15 % rolling shall be done through RHF using only Light Diesel Oil or Mixed BF/CO gas.
- (xxi) Cold Rolling Mill (CRM), color coating and galvanizing plants shall have CETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF.
- (xxii) Acid recovery plant shall be included to recover acid from pickling lines.
- (xxiii) Dust emission from Steel Plant stacks shall not exceed 30 mg/Nm³.
- (xxiv) Water requirement for the plant shall be met from River Tungbhadra or Krishna. Ground water abstraction is not permitted.
- (xxv) Three tier Green Belt shall be developed covering at least 33% of the total project area by September, 2024 with native species all along the periphery of the project site of adequate



width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

- (xxvi) Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
- (xxvii) Specific water consumption in the steel plant shall be less than 6.0 m³/t of finished product.
- (xxviii) Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
- (xxix) Dedicated railway siding within the steel plant complex shall be established by the proponent by December, 2023 for the transportation of materials as committed.
- (xxx) As committed by the PP, they shall prepare and submit the plan to conserve the nearby lakes and shall develop Lake Fronts for two number of lakes nearby.
- (xxxi) Parking area for trucks/dumpers shall be provided within the steel plant. No truck/dumper shall be parked outside the steel plant premises.
- (xxxii) A proper action plan must be implemented to dispose of the electronic waste generated in the industry.

B. General conditions:

I. Statutory compliance:

- i. **The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.**

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 06 Nos. Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

- vii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- viii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility).
- x. Land-based APC system shall be installed to control coke pushing emissions.
- xi. Monitor CO, HC and O₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
- xii. Vapor absorption system shall be provided in place of vapour compression system for cooling of coke oven gas in case of recovery type coke ovens.
- xiii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xiv. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. The project proponent shall provide the ETP for coke oven and by-product to meet the standards prescribed in G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
- iv. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vi. Tyre washing facilities shall be provided at the entrance of the plant gates.
- vii. Treated water from ETP of COBP shall not be used for coke quenching.
- viii. Water meters shall be provided at the inlet to all unit processes in the steel plants.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.



V. Energy Conservation measures

- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
- ii. Restrict Gas flaring to < 1%.
- iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- iv. Provide LED lights in their offices and residential areas.
- v. Ensure installation of regenerative type burners on all reheating furnaces.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitorable with defined time frames", when PP comes for EC proposal. This study shall be formulated keeping in view of India's Net-zero commitment at the COP-26 Climate Summit.

VIII. Public hearing and Human health issues

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt 10 villages, namely Thelkoli, Dhuchenapal (Gontiapada), Banjiberna, Siripura, Kheruwal, Sradhapali, Maliatika, Khadiapali, Sunamal, Derba villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed by the PP.
- ii. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- iii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation



/ violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.

- ii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- x. **No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).**

- xi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
8. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.
9. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
10. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
11. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.
12. This issues with approval of the competent authority.



(Dr. R. B. Lal)
Scientist 'F'/ Director
 Tel: 011-20819346
Email-rb.lal@nic.in

Encl. as above at Annexure-I

Copy to: -

1. The Principal Secretary, Department of Environment, Government of Odisha, Bhubaneswar, Odisha
2. The Principal Secretary, Department of Forest, Government of Odisha, Bhubaneswar, Odisha
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi
4. The Principal Chief Conservator of Forests & Hoff, Aranya Bhawan, Chandrasekharpur, Bhubaneswar - 751 023, Odisha
5. The Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023 Odisha
6. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, Delhi – 32
7. The Member Secretary, Odisha State Pollution Control Board, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - Viii, Bhubaneswar -12 Odisha.



8. The Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001
9. The Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
10. District Collector, Sambalpur, Odisha.
11. Guard File/Monitoring File/ Parivesh Portal /Record File.



(Dr. R. B. Lal)
Scientist 'F'/ Director
Tel: 011-20819346
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Table: Action plan as per MoEF&CC O.M. dated 30/09/2020

| S. No. | Area | Year 2022 | Year 2023 | Year 2024 | Total budget in Crore |
|--------|--|--|---|---|-----------------------|
| 1 | Road Infrastructure | Construction of road in Derba (Repairing 3 km) and Thelkoloji service road (1km) | Construction of road in Sripura (2 km) and Khadiapalli (1km) | Construction of road in Dubhenchaper (3 km) and Lapanga (1km) | 7 |
| 2 | Rainwater harvesting | Construction of village pond at Lapanga | Construction of village pond at Dhubenchapper | Construction of village pond at Khariapalli | 1.5 |
| 3 | Healthcare facilities | Healthcare facility for local people in vicinity of the plant to address respiratory, skin, ENT issues etc. related to environmental pollution – Commencement of construction of building | Completion of construction | Procurement of equipment and engagement of medical staff (operational expenditure like staff salary and consumables to be borne by BPSL) | 30 |
| 4 | Drinking water & sanitation | Allocation of funds towards government drinking water mission and Sanitation in the close vicinity. The approved programmed would be communicated to MoEFCC through 6 monthly compliance report | - | - | 5 |
| 5 | Vocational training arrangements for women and youth | Vocational training courses arrangements for women through various Govt departments/ NGOs- Tailoring, beautician and mushroom cultivation etc. - 200 women Vocational Training courses for local youth through local ITIs for following trade- Electrician, Welder Fitter Electrician Mason Moto winding Machining etc for about 100 local youth | Tailoring, beautician and mushroom cultivation course - additional 200 women Electrician, welding, fitting and machining course for additional 100 local youth | Tailoring, beautician and mushroom cultivation course - additional 200 women Electrician, welding, fitting and machining course for additional 100 local youth | 1.7 |
| 6 | Education | Strengthening of village school library – 4 Nos. of PCs and 500 books with bookshelves to Thelkoloji Hugh School and Dhubenchapar upper Primary school, Sripura High School & Bir Surendra Sai High School | Strengthening of village school library – 4 Nos. of PCs and 500 books with bookshelves to | Strengthening of village school library – 4 Nos. of PCs and 500 books with bookshelves to Bisadhi Upper | 3 |

| S. No. | Area | Year 2022 | Year 2023 | Year 2024 | Total budget in Crore |
|--------------|---|---|---|--|-----------------------|
| | | | Thekoloi Upper Primary School, Lapanga High School, Saraswati Sishu Vidya Mandir & Sripura Upper Primary School | Primary School, Bir Surendra Sai Upper Primary School, Lapanga Upper Primary School & Sripura Upper Primary School | |
| 7 | Electrification/ Solar Street Lighting | Solar LED lights at Lapanga, Thekoloi - 50 each village | Solar LED lights at Dhubenchapper, Derba - 50 each village | Solar LED lights at Khariapalli, Khinda - 50 each village | 1.8 |
| Total | | | | | Rs. 50 Cr. |



Signature Not Verified
 Digitally signed by Dr. R. B. Lal
 Scientist F
 Date: 1/13/2023 11:06:11 AM

Schedule I Form No.39-A

ଖତିୟାନ

ମୌଜା : ଶ୍ରୀପୁରା
ଥାନା : ଝାରସୁଗୁଡ଼ା
ଥାନା ନମ୍ବର : 38

ତହସିଲ : ଝାରସୁଗୁଡ଼ା
ତହସିଲ ନମ୍ବର : 203
ଜିଲ୍ଲା : ଝାରସୁଗୁଡ଼ା

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| ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | ଓଡ଼ିଶା ସରକାର I | | | | |
| 1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର | | 178 | | | | |
| 2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ | | ରକ୍ଷିତ | | | | |
| 3) ସ୍ୱତ୍ୱ | | | | | | |
| 4) ଦେୟ : | ଜକକର | ଖଜଣା | ସେସ୍ | ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ | ମୋଟ | 5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ |
| | | | | | | |
| 6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ | | ବେ ସଂ କେ ନଂ 17/2008 ମତେ ପୁତ୍ର ନଂ 139/2304 ଖା ନଂ 180 କୁ ଗଲା । ବେ ସଂ କେ ନଂ 15/2008 ମତେ ପୁତ୍ର ନଂ 101/2532 ଖା ନଂ 180 କୁ ଗଲା । DR କେ ନଂ 2/2021 ତା 31-03-2021 ଓ ଅନଲାଇନ କେ ନଂ 2056/2021 ଆଦେଶ ମତେ ପୁତ୍ର ନଂ 191 ରୁ ଏ 0.64 ଖା ନଂ 180 କୁ ଗଲା ଓ ଆର କେ ନଂ 15/2022 ଆଦେଶ ମତେ ପୁତ୍ର ନଂ 458 ଓ 427/2338 ଖା ନଂ 180 କୁ ଗଲା ଓ ଆର କେ ନଂ 53/2024 ତା 31-01-2025 ଆଦେଶ ମତେ ପୁତ୍ର ନଂ 191 ରୁ ଏ 2.00 ଖା ନଂ 180 କୁ ଗଲା ଓ ଆର କେ ନଂ 21/2023 ତା 16-06-2025 ଆଦେଶ ମତେ ପୁତ୍ର ନଂ 1544 ରୁ ଏ 0.140 ଖା ନଂ 180 ରେ ଦରଜ କରାଗଲା | | | | |
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| ଅଭିନ ପ୍ରକାଶନ ତାରିଖ - 09/05/1980 | | | | | | |
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| 1699 | ଆଡ଼ି | କଟାଆଡ଼ି | 0 | 3200 | |
| 1713 | ଆଡ଼ି | କଟାଆଡ଼ି | 0 | 2600 | |
| 1568 | ଆଡ଼ି | ବନ୍ଧଆଡ଼ି | 0 | 1900 | |
| 1551 | ଆଡ଼ି | ବନ୍ଧଆଡ଼ି | 0 | 3800 | |
| 1570 | ଆଡ଼ି | ବନ୍ଧଆଡ଼ି | 0 | 1500 | |
| 1549 | ଆଡ଼ି | ବନ୍ଧଆଡ଼ି | 0 | 3700 | |
| 1500 | ଆଡ଼ି | ବନ୍ଧ ଆଡ଼ି | 0 | 4100 | |
| 1498 | ଆଡ଼ି | ବନ୍ଧ ଆଡ଼ି | 0 | 1700 | |
| 202 | ଆଡ଼ି | ବନ୍ଧଆଡ଼ି | 1 | 3200 | |
| 244 | ଆଡ଼ି | କଟାଆଡ଼ି | 0 | 8500 | |
| 232 | ବନ୍ଧ | ଛୁନାବନ୍ଧ | 1 | 4100 | |
| 1499 | ବନ୍ଧ | ଦେବନ୍ଧ | 0 | 6400 | |
| 1550 | ବନ୍ଧ | ଖଡ଼ିଆବନ୍ଧ | 2 | 0600 | |
| 1569 | ବନ୍ଧ | ଯୋଗିବନ୍ଧ | 0 | 7400 | |
| 1698 | ବନ୍ଧ | ନୂଆବନ୍ଧ | 2 | 6200 | |
| 2114 | କଟା | ହଳଦୀକାନି କଟା | 0 | 4900 | |
| 2163 | କଟା | ଭଙ୍ଗାକଟା | 13 | 4700 | |
| 1714 | କଟା | ଗରିଆକଟା | 0 | 6000 | |
| 1772 | କଟା | ଗରିଆକଟା | 20 | 3000 | |
| 2111 | କଟା | ହଳଦିକାନୀ କଟା | 8 | 0000 | |
| 1502 | କଟା | | 0 | 4500 | ହାଲ କିସମ ବାହାଲ ପାଣି 2, ବେଆଇନ ଦଖଲ ରାମଚନ୍ଦ୍ର, ସାହୁ ପିତା ଲମ୍ବୋଦର ସାହୁ, ଭାଡ଼ି ଚେଲି ବାସସ୍ଥାନ ନିକଟରାଁ |
| 1515 | କଟା | | 0 | 4200 | ହାଲ କିସମ ବାହାଲ ପାଣି 2, ବେଆଇନ |

| | | | | | | |
|-----------|---------------|--------------|----|------|--------|--|
| | | | | | | ଦଖଲ ଗୋପିନାଥ ଦୁବେ, ପିତା ଘନଶ୍ୟାମ ଦୁବେ ଜାତି, ରଜପୁତ ବାସନ୍ତୀନ ନିକରା |
| 234 | କଟା | ବୁରକଟା | 2 | 4300 | | |
| 235 | କଟା | ଗାଧୁଆକଟା | 0 | 8200 | | |
| 243 | କଟା | ନିଳକଟା | 2 | 6600 | | |
| 863 | ମୁଣ୍ଡା | ଗୁହିରାମୁଣ୍ଡା | 0 | 1800 | | |
| 53 | ଗୋଡ଼ର | | 31 | 6000 | | |
| 191 | ଗୋଡ଼ର | | 9 | 5600 | 3.8688 | |
| 431 | ଗୋଡ଼ର | | 11 | 6000 | | |
| 50/2336 | ଗୋଡ଼ର | | 15 | 7200 | | |
| 2116/2339 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 1 | 2700 | | |
| 2144 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 0 | 9300 | | |
| 2157 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 4 | 5200 | | |
| 2160 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 10 | 0200 | | |
| 434 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 8 | 8600 | | |
| 435 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 2 | 0700 | | |
| 445 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 13 | 0500 | | |
| 455 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 17 | 5500 | | |
| 361 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 23 | 2700 | | |
| 374 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 3 | 5600 | | |
| 427 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 10 | 0000 | | |
| 428 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 6 | 1400 | | |
| 50 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 22 | 0000 | | |
| 2113 | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ | | 9 | 1700 | | |

ENGLISH TRANSLATION OF ANNEXURE-2

Khatian

Mouza: Sripura

Tahasil: Jharsuguda

Thana: Jharsuguda

Tahasil Number: 203

Thana Number: 38

District: Jharsuguda

| | | | | | | |
|---|-----------|--|------|-----------------------------------|---------------------|-----------------------------------|
| Name of the Jamidar and Khewat or Khatian serial number | | | | | Odisha Government 1 | |
| 1) Khatian Serial No | | | | | 178 | |
| 2) Name of the Tenant, Father's name, caste and residence | | | | | Rakhita | |
| 3) Title | | | | | | |
| 4) Payable | Water Tax | Khajana | Cess | Nistar Cess and other cess if any | Total | 5) Cumulative Khajana description |
| | | | | | | |
| 6) Special remark if any | | As per Case No. 17/2008 (BS), Plot No. 139/2304 went to Khata No. 180. As per Case No. 15/2008 (BS), Plot No. 101/2532 went to Khata No. 180. As per the order of DR Case No. 2/2021 dated 31-03-2021 and Online Case No. 2056/2021, an area of A 0.64 from Plot No. 191 went to Khata No. 180. As per the order of DR Case No. 15/2022, Plot Nos. 458 and 427/2338 went to Khata No. 180. As per the order of DR Case No. 53/2024 dated 31-01-2025, an area of A 2.00 from Plot No. 191 went to Khata No. 180. As per the order of DR Case No. 21/2023 dated 16-06-2025, an area of A 0.140 from Plot No. 1544 was recorded/entered in Khata No. 180. | | | | |

| BLANK SPACE FOR STAMPING | | | | | | |
|----------------------------------|-------------------|--|------------------|---------|----------|-------------------------|
| Last publication date-09/05/1980 | | | | | | |
| Khajana date – | | | | | | |
| Khatian Serial number-1309/5740 | | | Mouza – Padmapur | | | District - (Jharsuguda |
| Plot no & Chaka name | Kisam & Plot Name | Detail description of the Kisam & Chouhadi | Area | | | Remark |
| | | | Acres | Decimal | Hectares | |
| 1699 | Adi | KataAdi | 0 | 3200 | | |
| 1713 | Adi | KataAdi | 0 | 2600 | | |
| 1568 | Adi | Bandha Adi | 0 | 1900 | | |
| 1551 | Adi | Bandha Adi | 0 | 3800 | | |
| 1570 | Adi | Bandha Adi | 0 | 1500 | | |
| 1549 | Adi | Bandha Adi | 0 | 3700 | | |
| 1500 | Adi | Bandha Adi | 0 | 4100 | | |
| 1498 | Adi | Bandha Adi | 0 | 1700 | | |
| 202 | Adi | Bandha Adi | 1 | 2100 | | |

| | | | | | | |
|------|--------|-----------------|----|------|--|---|
| 244 | Adi | KataAdi | 0 | 8500 | | |
| 232 | Bandha | Junabandha | 1 | 4100 | | |
| 1499 | Bandha | Debandha | 0 | 6400 | | |
| 1550 | Bandha | Khadia Bandha | 2 | 0600 | | |
| 1569 | Bandha | Jodi Bandha | 0 | 7400 | | |
| 1698 | Bandha | Nua Bandha | 2 | 6200 | | |
| 2114 | Kata | Haladikani Kata | 0 | 4900 | | |
| 2163 | Kata | Bhanga Kata | 13 | 4700 | | |
| 1714 | Kata | Garia Kata | 0 | 6000 | | |
| 1772 | Kata | Garia Kata | 20 | 3000 | | |
| 2111 | Kata | Haladikani Kata | 8 | 0000 | | |
| 1502 | Kata | | 0 | 4500 | | Hal Kissam- Bahal Pani 2, Illegal possession Ramchandra Sahu, F- Lambodar Sahu, Caste- Telli, Resident- Own Village |
| 1515 | Kata | | 0 | 4200 | | Hal Kissam- Bahal Pani 2, Illegal possession Gopinath Duvey, F- Ghanasyam |

| | | | | | | |
|-----------|---------------|--------------|----|------|--------|--|
| | | | | | | Dubey, Caste-Rajput,, Resident- Own Village |
| 234 | Kata | Burakata | 2 | 4300 | | |
| 235 | Kata | Gadhua Kata | 0 | 8200 | | |
| 243 | Kata | Nija kata | 2 | 6600 | | |
| 863 | Munda | Guhira Munda | 0 | 1800 | | |
| 53 | Gochara | | 31 | 6000 | | |
| 191 | Gochara | | 9 | 5600 | 3.8688 | |
| 431 | Gochara | | 11 | 6000 | | |
| 50/2336 | Gochara | | 15 | 7200 | | |
| 2116/2339 | Gramya Jungle | | 1 | 2700 | | |
| 2144 | Gramya Jungle | | 0 | 9300 | | |
| 2157 | Gramya Jungle | | 4 | 5200 | | |
| 2160 | Gramya Jungle | | 10 | 0200 | | |
| 434 | Gramya Jungle | | 8 | 8600 | | |
| 435 | Gramya Jungle | | 2 | 0700 | | |
| 445 | Gramya Jungle | | 13 | 0500 | | |

| | | | | | | |
|-------------|----------------------|--|-----------|-------------|--|--|
| 455 | Gramya Jungle | | 17 | 5500 | | |
| 361 | Gramya Jungle | | 23 | 2700 | | |
| 374 | Gramya Jungle | | 3 | 5600 | | |
| 427 | Gramya Jungle | | 10 | 0000 | | |
| 428 | Gramya Jungle | | 6 | 1400 | | |
| 50 | Gramya Jungle | | 22 | 0000 | | |
| 2113 | Gramya Jungle | | 9 | 1700 | | |

Digambar Bhoi

47

ANNEXURE-3

Zilla Parishad Member, Zone -II, Jharsuguda

At/Po-Sripura, P.S.- Badmal, Dist-Jharsuguda, Pin-768202

Contact : 9668183816 , 9438319317

No. 05205
To

Date 13/10/2025

The Collector and District Magistrate
Jharsuguda

Sub: - Illegal construction of Talling ponds and illegal road over Gramya Jungle by JSW- BPSL near Sripura village.

Respected Sir,

JSW- BPSL plant, Thelkoloji has constructed so many talling ponds near the forest land and Haldikani kata in Sripura Mouza of Sripura G.P. The talling ponds are located in the different patches. Further the company has constructed illegal road in Gramya Jungle plots.

JSW- BPSL company has blocked the road leading to Haldikani kata which was being used by the villagers for their bathing and farming. Further the cattle population of the village where also using the water of Haldikani kata for drinking. But Haldikani kata polluted by the leakage water of talling ponds and due to that, now the Haldikani kata (Water Body) is not in a position to be used by the villagers and so as by the cattle population. There are so many cultivated lands in between the patches of talling ponds. But due to the blockage of the road by the company, the farmers are facing huge problems to reach their farming land.

The illegally constructed talling ponds are located in Gramya Jungle (Forest land) Plot No. 2160 of Mouza Sripura.

Necessary inquiry may be made end appropriate action may be taken against JSW-BPSL.

Yours Faithfully,

Digambar Bhoi
Digambar Bhoi

Digambar Bhoi
Zillaparishad Member
Zone-II, Jharsuguda

Copy submitted to Sri Mohan Charan Majhi,
Hon'ble Chief Minister, Odisha/Sri Suresh Pujari,
Hon'ble Minister Revenue and Disaster
Management, Odisha/ Principal Secretary to Govt.
Forest and Environment Deptt. / DFO, Jharsuguda/
Tahasildar, Jharsuguda/ Regional Officer SPCB,
Jharsuguda for information and necessary action



48 Digambar Bhoi

Zilla Parishad Member, Zone -II, Jharsuguda

At/Po-Sripura, P.S.- Badmal, Dist-Jharsuguda, Pin-768202

Contact : 9668183816 , 9438319317

No. 05/2025

Date 13/10/2025

To

The Collector and District Magistrate
Jharsuguda

Sub: - Illegal construction of Talling ponds and illegal road over Gramya Jungle by JSW- BPSL near Sripura village.

Respected Sir,

JSW- BPSL plant, Thelkoloj has constructed so many talling ponds near the forest land and Haldikani kata in Sripura Mouza of Sripura G.P. The talling ponds are located in the different patches. Further the company has constructed illegal road in Gramya Jungle plots.

JSW- BPSL company has blocked the road leading to Haldikani kata which was being used by the villagers for their bathing and farming. Further the cattle population of the village where also using the water of Haldikani kata for drinking. But Haldikani kata polluted by the leakage water of talling ponds and due to that, now the Haldikani kata (Water Body) is not in a position to be used by the villagers and so as by the cattle population. There are so many cultivated lands in between the patches of talling ponds. But due to the blockage of the road by the company, the farmers are facing huge problems to reach their farming land.

The illegally constructed talling ponds are located in Gramya Jungle (Forest land) Plot No. 2160 of Mouza Sripura.

Necessary inquiry may be made and appropriate action may be taken against JSW-BPSL.

Yours Faithfully,

Digambar Bhoi
Digambar Bhoi

Digambar Bhoi
Zillaparishad Member
Zone-II Jharsuguda

Copy submitted to Sri Mohan Charan Majhi,
Hon'ble Chief Minister, Odisha/Sri Suresh Pujari,
Hon'ble Minister Revenue and Disaster
Management, Odisha/ Principal Secretary to Govt.
Forest and Environment Deptt. / DFO, Jharsuguda/
Tahasildar, Jharsuguda/ Regional Officer SPCB,
Jharsuguda for information and necessary action

RECEIVED

13/10/25
Tahasil Office
Jharsuguda

Digambar Bhoi

Zilla Parishad Member, Zone -II, Jharsuguda

At/Po-Sripura, P.S.- Badmal, Dist-Jharsuguda, Pin-768202

Contact : 9668183816 , 9438319317

To 05/2025

Date 13/10/2025

To

The Collector and District Magistrate
Jharsuguda

Sub: - Illegal construction of Talling ponds and illegal road over Gramya Jungle by JSW- BPSL near Sripura village.

Respected Sir,

JSW- BPSL plant, Thelkolo has constructed so many talling ponds near the forest land and Haldikani kata in Sripura Mouza of Sripura G.P. The talling ponds are located in the different patches. Further the company has constructed illegal road in Gramya Jungle plots.

JSW- BPSL company has blocked the road leading to Haldikani kata which was being used by the villagers for their bathing and farming. Further the cattle population of the village where also using the water of Haldikani kata for drinking. But Haldikani kata polluted by the leakage water of talling ponds and due to that, now the Haldikani kata (Water Body) is not in a position to be used by the villagers and so as by the cattle population. There are so many cultivated lands in between the patches of talling ponds. But due to the blockage of the road by the company, the farmers are facing huge problems to reach their farming land.

The illegally constructed talling ponds are located in Gramya Jungle (Forest land) Plot No. 2160 of Mouza Sripura.

Necessary inquiry may be made and appropriate action may be taken against JSW-BPSL.

Yours Faithfully,

Digambar Bhoi
Digambar Bhoi

Digambar Bhoi
Zillaparishad Member
Zone-II Jharsuguda

Copy submitted to Sri Mohan Charan Majhi,
Hon'ble Chief Minister, Odisha/Sri Suresh Pujari,
Hon'ble Minister Revenue and Disaster
Management, Odisha/ Principal Secretary to Govt.
Forest and Environment Deptt. / DFO, Jharsuguda/
Tahasildar, Jharsuguda/ Regional Officer SPCB,
Jharsuguda for information and necessary action

Received
North

15/10/2025





Forest, Environment and Climate Change Department, Odisha
OFFICE OF THE DIVISIONAL FOREST OFFICER
JHARSUGUDA FOREST DIVISION

Email - dfo.jharsuguda@odisha.gov.in

Ph - 06645 - 295040

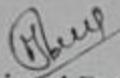
Memo No. 5810 /4F (Misc) Dated. 22/10/2025

To,
The Range Officer,
Jharsuguda Range.

Sub: - Petition dt.13.10.2025 filed by Sri Digambar Bhoi, Zilla Parishad Member, Zone-II, Jharsuguda, At/Po- Sripura, Ps- Badmal, Dist- Jharsuguda, Pin-768202 regarding illegal construction of Tailling ponds and illegal road over Gramya Jungle by JSW-BPSL near Sripura village. **(Regarding joint verification)**

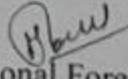
Ref: - Letter No.05/2025, Dt.13.10.2025 of Sri Digambar Bhoi, Zilla Parishad Member, Zone-II Jharsuguda, At/Po- Sripura, Ps- Badmal, Dist- Jharsuguda, Pin-768202.

Enclosed, please find herewith the xerox copy of petition filed by Sri Digambar Bhoi, Zilla Parishad Member, Zone-II Jharsuguda, At/Po- Sripura, Ps- Badmal, Dist- Jharsuguda, Pin-768202 which is self-explanatory. In this regard, you are directed to conduct a joint verification with the Revenue Officials and the said petitioner to verify whether the User Agency (i.e., JSW-BPSL) has carried out any construction activities on forest land without prior approval of the competent authority & submit a detailed report within 15 days to this office for further necessary action.


Divisional Forest Officer
Jharsuguda Forest Division

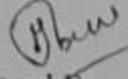
Memo No. 5811 Dated. 22/10/2025

Copy forwarded to the Tahasildar, Jharsuguda Tahasil for information and necessary action. He is requested to depute concerned Revenue Inspector for the above purpose.


Divisional Forest Officer
Jharsuguda Forest Division

Memo No. 5812 Dated. 22/10/2025

Copy forwarded to Sri Digambar Bhoi, Zilla Parishad Member, Zone-II, Jharsuguda, At/Po- Sripura, Ps- Badmal, Dist- Jharsuguda, Pin-768202. He is requested to attend the said joint verification work.


Divisional Forest Officer
Jharsuguda Forest Division

OFFICE OF THE SRIPURA GRAM PANCHAYAT

At Po. Sripura Dist. Jharsuguda Pin. 768202

Date: 29/07/2025

Letter No.



ମାମୁଲୀ

ଶ୍ରୀମତୀ ବନଖଣ୍ଡ ଅଧିକାରୀ, ଝାରସୁଗୁଡ଼ା

ବିଷୟ :- ସରକାରୀ ଖାଲି ଜମି ଓ ଜଙ୍ଗଲ ଜମିରେ ବୃକ୍ଷରୋପଣ କରିବା ସମ୍ବନ୍ଧେ

ମହାଶୟ,

ନିବେଦନ ର ଅଭିପ୍ରାୟ ଏହି କି ଯେ ଆମ ଶ୍ରୀପୁରା ଗ୍ରାମପଞ୍ଚାୟତ ଅଧୀନରେ ଥିବା ସରକାରୀ ଖାଲି ଜମି ତଥା ଜଙ୍ଗଲ ଜମିରେ ବୃକ୍ଷରୋପଣକରିବା ପାଇଁ ସ୍ଥିରୀକୃତ କରାଯାଇଅଛି । ଏ ବାବଦରେ ଗ୍ରାମପଞ୍ଚାୟତର ଗ୍ରାମସଭା ରେ ପ୍ରସ୍ତାବ ଗୃହୀତ ହୋଇଛି ଆମକୁ ପାଖାପାଖି ୧୦୦୦ ଜଙ୍ଗଲୀ ଗଛ ଚାରା ଆବଶ୍ୟକ ହେଉଛି ।

ଏଣୁ ସବିନୟ ଅନୁରୋଧ ଯେ ଆପଣ ଆପଣଙ୍କ ବିଭାଗ ତରଫରୁ ବୃକ୍ଷରୋପଣ ପାଇଁ ଚାରା ପ୍ରଦାନ କଲେ ପଞ୍ଚାୟତବାସୀ ଉପକୃତ ହେବେ ।



Mob: 7846810057

Jashobanti pande

Sarpanch
Sripura Gram Panchayat
Block/Dist. Jharsuguda

ENGLISH TRANSLATION OF LETTER DATED 29/07/2025

OFFICE OF THE SRIPURA GRAM PANCHAYAT

At/po-Sripura, Dist- Jharsuguda, Pin- 768202

Letter No.- 34

Date- 29/07/2025

To,

The Divisional Forest Officer, Jharsuguda

Sub- Regarding plantation in vacant Govt. land and forest land

Sir,

The intention of the petition is that it has been decided to plant trees in the government vacant land and forest land under our Sripura Gram Panchayat. In this regard, a proposal has been accepted in the Gram Sabha of the Gram Panchayat. We need about 1000 saplings of wild species.

Therefore, I kindly request you to provide saplings for tree plantation on behalf of your department, which will benefit the people of the panchayat.

Yours Faithfully

Sarpanch, Sripura G.P.

OFFICE OF THE SRIPURA GRAM PANCHAYAT

At/Po. Sripura Dist. Jharsuguda Pin. 768202

Letter No :

Date : 21/08

To

The Divisional Forest Officer
Jharsuguda

Sub: -Permission to take up intensive plantation programme in the barren forest land situated near Ash Tale Pond of JSW-BPSL.

Sir,

Gram Panchayat Sripura have resolved that JSW-BPSL Plant should take up intensive plantation programme in the barren forest land situated near Ash Tale Pond located in Sripura Gram Panchayat. In response to the request of Sripura G.P., JSW-BPSL has given concern to take up the plantation programme in the following land provided permission granted by DFO, Jharsuguda. After plantation JSW-BPSL will take up the maintenance for survival of the plantation for 5 years.

| Mouza | Khata No. | Plot No. | Area | Kisam |
|---------|-----------|----------|-----------|---------------|
| Sripura | 178 | 2157 | 4.52 Ac. | Gramya Jangal |
| Sripura | 178 | 2160 | 10.02 Ac. | Gramya Jangal |
| Sripura | 178 | 2144 | 0.93Ac. | Gramya Jangal |
| Sripura | 178 | 2111 | 8.13 Ac. | Gramya Jangal |
| Sripura | 178 | 2113 | 9.17 Ac. | Gramya Jangal |

In the aforesaid context, I therefore request you to issue necessary permission to JSW-BPSL to take up plantation programme in the aforesaid barren land to develop forest to keep our environment healthy for human habitat.

Yours faithfully,

Jashobanti pande

Sarpanch
Sripura Gram Panchayat
Block/Dist. Jharsuguda



Submitted to Collector & District Magistrate, Jharsuguda for information and necessary action.

Forest, Environment and Climate Change Department, Odisha
OFFICE OF THE DIVISIONAL FOREST OFFICER
JHARSUGUDA FOREST DIVISION
Email - dfo.jharsuguda@odisha.gov.in / Ph - 06645 - 450249
Address - BTM (Lkatoli), Jharsuguda Dist No 1, Dist - Jharsuguda

To: Memo No. 4764 IF/Date. 16/08/25

All Range Officers
Jharsuguda forest Division.

Sub: - Supply of seedling for plantation programme "Ek Ped Man Ke Naam 2.0" 2025-26 regarding.

With reference to captioned subject cited above, you are directed to supply the required numbers of seedlings for plantation during 2025-26 under "Ek Ped Man Ke Naam 2.0" programme maintaining all rules and PCCF guidelines collecting seedling cost/ free of cost as per availability in the nursery and distribution quota of 6" month seedlings. Further you are directed to verify Land schedule pitting status of respective sites and send photographic evidence undersigned for information and office record maintaining plantation register. The requirements of seedlings for respective Ranges have furnished below

| Sl No. | Name of Range | Name of requiring organisation | Required seedlings |
|--------|---------------|---|--------------------|
| 1 | Brajrajnagar | Govt. High School, Loisingh | 500 |
| 2 | Brajrajnagar | Govt. UG High School, Tileimal | 500 |
| 3 | Brajrajnagar | District Eco Club Coordination Committee | 1200 |
| 4 | Brajrajnagar | Navapalli High School, Loisingh | 1000 |
| 5 | Brajrajnagar | Govt. Primary School, Saimal | 500 |
| 6 | Jharsuguda | Sripura Gram Panchayat | 1000 |
| 7 | Bagdihi | Govt. SSD High School, Arda | 500 |
| 8 | All Range | Central Armed Forces Department | Required nos. |
| 9 | Belpahar | Tahasildar Lakhampur | 1000 |
| 10 | All Range | District Project Director, Watershed, Jharsuguda | 2200 |
| 11 | All Range | Schools/Educational Institutions/Govt. Offices/ NGOs/ SHGs/Panchayat/ Block/Tahasil/ Panchayat samiti/Line Department/District and Block Offices. | Required Nos. |
| | Jharsuguda | Zilla Parishad, Jharsuguda | Required Nos. |

[Signature]
Divisional Forest Officer
Jharsuguda Forest Division

Memo No. 4765⁽⁹⁾ IF(Acct)/ Date. 16/08/25

Copy forwarded to Govt. High School, Loisingh/ Govt. UG High School, Tileimal / Dist Eco Club Coordination Committee, Jharsuguda/ Navapalli High School, Loisingh / Govt. Primary Sch Saimal / Sripura Gram Panchayat/ Govt. SSD High School, Arda/ Tahasildar Lakhampur/ District Project Director, Watershed, Jharsuguda / Zilla Parishad, Jharsuguda for information and necessary action. You requested to pick the seedlings from respective nursery on your own arrangements. Further requests coordinate with Forest staff following rules and guidelines.

[Signature]
Divisional Forest Officer
Jharsuguda Forest Division

THAT THE BELOW ATTACHED PHOTOGRAPH DATED 26/10/2025 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY CONSTRUCTED APPROACH ROAD AND TAILING POND ON THE FOREST LAND



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 26/10/2025 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY CONSTRUCTED APPROACH ROAD AND TAILING POND ON THE FOREST LAND



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 26/10/2025 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY CONSTRUCTED APPROACH ROAD AND TAILING POND ON THE FOREST LAND



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 26/10/2025 SUGGESTS THE DISTRICT ADMINISTRATION HAS PLANTED SAPLING IN THE SITE IN QUESTION UNDER THE SCHEME OF EK PED MAA KE NAAM 2.0



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 26/10/2025 SHOWS THE BHEDEN RIVER WHICH IS BEING POLLUTED BY THE RESPONDENT UNIT



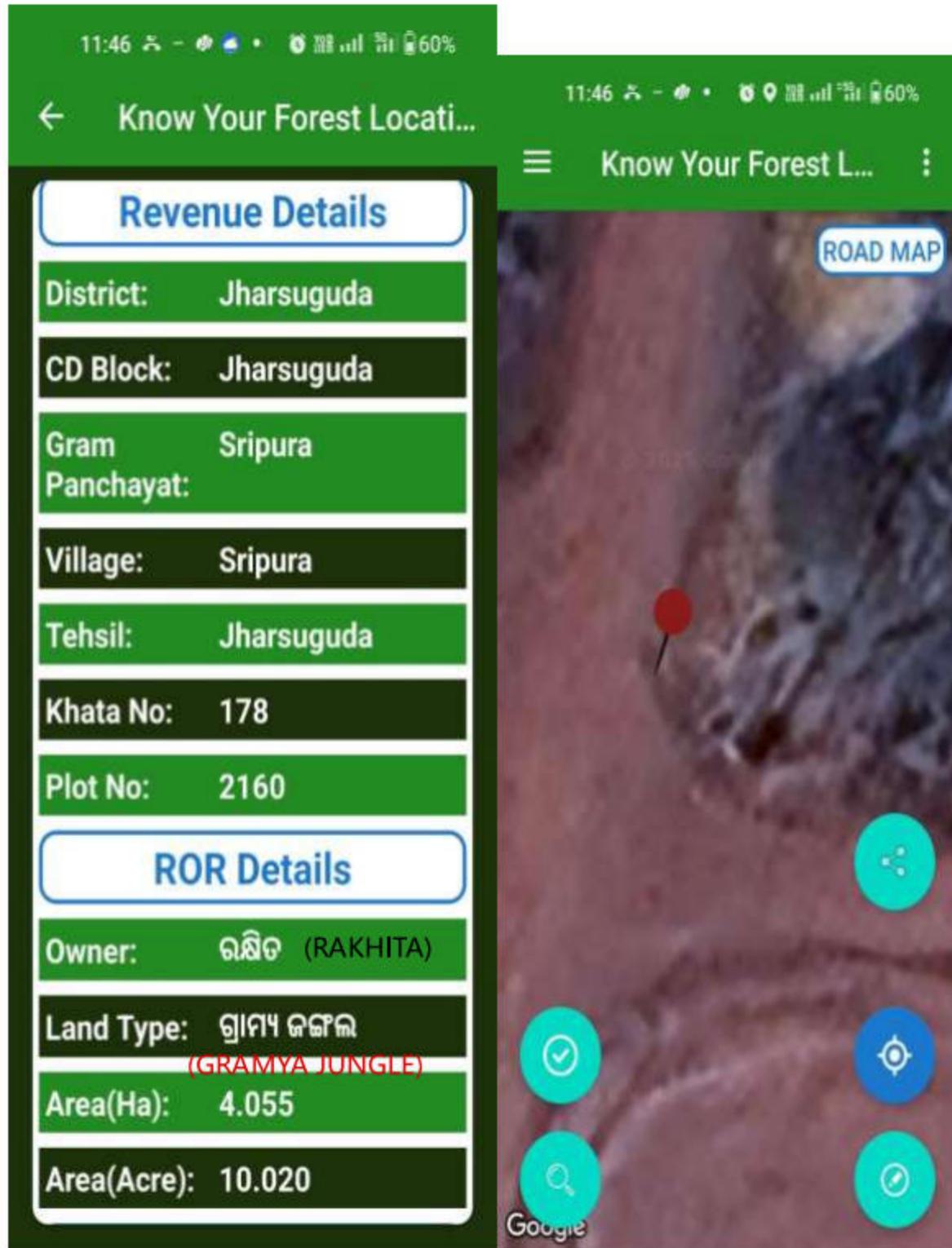
THAT THE BELOW ATTACHED PHOTOGRAPH DATED 26/10/2025 SHOWS THE BHEDEN RIVER WHICH IS BEING POLLUTED BY THE RESPONDENT UNIT



THAT THE BELOW ATTACHED PHOTOGRAPH DATED 26/10/2025 SHOWS THE LOCAL NALLAH CALLED AS HALADIKANI KATA WHICH IS BEING POLLUTED BY THE RESPONDENT UNIT



THAT THE BELOW ATTACHED PHOTOGRAPH OF KNOW YOUR FOREST LAND (HEREIN AFTER REFERRED AS KYFL) SUGGESTS THE LAND IN QUESTION IS FOREST KISSAM AND GEO LOCATION OF THE SITE IN QUESTION



THAT THE BELOW ATTACHED PHOTOGRAPH OF KNOW YOUR FOREST LAND (HEREIN AFTER REFERRED AS KYFL) SUGGESTS THE LAND IN QUESTION IS FOREST KISSAM AND GEO LOCATION OF THE SITE IN QUESTION

The screenshot displays the 'Know Your Forest Location' app interface. The left panel contains the following details:

| Revenue Details | |
|-----------------|----------------------------------|
| District: | Jharsuguda |
| CD Block: | Jharsuguda |
| Gram Panchayat: | Sripura |
| Village: | Sripura |
| Tehsil: | Jharsuguda |
| Khata No: | 178 |
| Plot No: | 2160 |
| ROR Details | |
| Owner: | ରାକ୍ଷିତା (RAKHITA) |
| Land Type: | ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲ (GRAMYA JUNGLE) |
| Area(Ha): | 4.055 |
| Area(Acre): | 10.020 |

The right panel shows a satellite map with a red location pin. A 'ROAD MAP' button is visible in the top right corner of the map area. The Google logo is visible at the bottom left of the map.

THAT THE BELOW ATTACHED PHOTOGRAPH OF KNOW YOUR FOREST LAND (HEREIN AFTER REFERRED AS KYFL) SUGGESTS THE LAND IN QUESTION IS FOREST KISSAM AND GEO LOCATION OF THE SITE IN QUESTION

11:53 57% 11:54 57%

← Know Your Forest Locati... Know Your Forest L... ⋮

Revenue Details

| | |
|-----------------|------------|
| District: | Jharsuguda |
| CD Block: | Jharsuguda |
| Gram Panchayat: | Sripura |
| Village: | Sripura |
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| Khata No: | 178 |
| Plot No: | 2160 |

ROR Details

| | |
|-------------|----------------------------------|
| Owner: | ରାକ୍ଷିତା (RAKHITA) |
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| Area(Ha): | 4.055 |
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ROAD MAP

Google

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ଶ୍ରୀପୁରା ଶ୍ରୀପୁରା, ଡି.: ଝାଝପୁରୁଡ଼ା (ଓଡ଼ିଶା)



ତାରିଖ 08/07/2021

ମାନନୀୟ,
ଜିଲ୍ଲାପାଳ, ଝାଝପୁରୁଡ଼ା ମହୋଦୟ

ବିଷୟ- JSW (Bhusan Power Steel Company) ଶ୍ରୀପୁରା ଗ୍ରାମ ପାଖରେ Tailing Pond ବନ୍ଦେଇ
ଉଦ୍ଦେଶ୍ୟ।

ମହୋଦୟ,

ଲେଖି ଜଣାଇବାର କାରଣ ଏହି କି ଯେ, ଆମ ଶ୍ରୀପୁରା ଗ୍ରାମପାଖରେ ଭୂସଖା ଝିଲ୍ ପୁଣି ୫୦ ରୁ ୬୦
ଏକର ଜମି ଗ୍ରାମବାସୀଙ୍କ ଠାରୁ ୫-୬ ବର୍ଷ ଆଗରୁ ପୁଣି ସଂପ୍ରଦାନ ପାଇଁ କରାଯାଇଛି । ବର୍ତ୍ତମାନ ସେହି ପୁଣି
JSW ଅଧିକାରୀ ଆସିଅଛନ୍ତି । ବର୍ତ୍ତମାନ JSW ଉକ୍ତ ଜମିରେ Tailing Pond କରିବା ପାଇଁ ଯୋଜନା କରୁଅଛନ୍ତି ।
ବର୍ତ୍ତମାନ ଗ୍ରାମବାସୀ ଉକ୍ତ କଥା ଜାଣିବାକୁ Tailing Pond କାର୍ଯ୍ୟକୁ ବିରୋଧ କରୁଅଛନ୍ତି । ଉକ୍ତ ଜମି ପାଖରେ
୩୦୦ ଏକରରୁ ଉର୍ଦ୍ଧ୍ୱ ଚାଷଜମି ଅଛି ଏବଂ ହଲ୍‌ଟିକାନି କରା ଅଛି ଯାହାକୁ ଗ୍ରାମବାସୀ ବ୍ୟବହାର କରୁଅଛନ୍ତି ଓ ୩୫-
୪୦ ଏକରରୁ ଉର୍ଦ୍ଧ୍ୱ ଜଙ୍ଗଲ ଜମି ଅଛି । ଉକ୍ତ Tailing Pond ହେଲେ ସମସ୍ତ ଚାଷ ଜମି କ୍ଷତିଗ୍ରସ୍ତ ହେବ ।
ପାଖରେ ଥିବା ହଲ୍‌ଟିକାନି କରା ସର୍ବସାଧାରଣଙ୍କ ବ୍ୟବହାର ଉପଯୋଗୀ ହୋଇପାରିବ ନାହିଁ ଏବଂ ଜଙ୍ଗଲ ଜମି
ମଧ୍ୟ କ୍ଷତିଗ୍ରସ୍ତ ହେବ । ଏବେ ବ୍ୟତିତ ସମସ୍ତ ଗ୍ରାମବାସୀ ପ୍ରଦୂଷଣର ଶିକାର ହେବେ ।

ତେଣୁ ସମସ୍ତ ଗ୍ରାମବାସୀଙ୍କ ଅନୁରୋଧ କ୍ରମେ ମୁଁ ଶ୍ରୀପୁରା ଗ୍ରାମର ସରପଞ୍ଚ ହିରାଲାଲ ବୀର ଏବଂ
ଝାଝପୁରୁଡ଼ା ପଞ୍ଚାୟତ ସମିତି ଅଧ୍ୟକ୍ଷ ଶ୍ରୀ ଦିନାକର ଗୋଲ ଆପଣଙ୍କୁ ଅନୁରୋଧ କରୁଅଛି ଯେ ଶ୍ରୀପୁରା
ଗ୍ରାମବାସୀଙ୍କ ସାଥକୁ ଆଜିଆଗରେ କଣି କଥା ଚାଷଜମିର ସୁରକ୍ଷା ପାଇଁ ଉକ୍ତ Tailing Pond କାର୍ଯ୍ୟକୁ ବନ୍ଦ
କରିବା ପାଇଁ ଉପଯୁକ୍ତ ପଦକ୍ଷେପ ନିଅନ୍ତୁ ।

Copy to

1. Regional Director, Pollution Control Board, Jharsuguda.
2. Sub-Collector, Jharsuguda.
3. IIC, Badmal Police Station.
4. Plant Head, JSW (Bhusan Steel Plant), Thekoloi, Sambalpur.

Sarpanch
08/07/21
Sarpanch
Srपुरା Gram Panchayat
Block/Dist. Jharsuguda

Chairman
08/07/2021
Chairman
Panchayat Samiti
Jharsuguda

ENGLISH TRANSLATION OF LETTER DATED 08/09/2021

GRAM PANCHAYAT OFFICE, SRIPURA

Sripura, Dist- Jharsuguda (Odisha)

Letter No.- 39

Date- 08/09/2021

To,

The District Magistrate, Jharsuguda

Sub- Regarding construction of Tailing pond near Sripura village by JSW (Bhusan Power Steel Company).

Sir,

The reason for writing this is that, Bhushan Steel Plant had acquired 50 to 60 acres of land near our village Sripura for the expansion of the plant 5-6 years ago from the villagers. Now that plant has come to the JSW. Now JSW is planning to construct a Tailing Pond in the said land. Now the villagers are opposing the Tailing Pond work because they know the truth. There is more than 300 acres of cultivated land near the said land and there is Haldikani Kata is also near to that land which the villagers are using and 35-40 acres of forest land is also exists near the said land. If the said Tailing Pond is constructed, all the cultivated land will be affected. The Haladikani Kata nearby will not be suitable for public use and the forest cover will also be affected. Apart from this, all the villagers will be victims of pollution.

Therefore on request from all the villagers, I, Sarpanch of Sripura village, Hiralal Bag, along with the Chairman of Jharsuguda Panchayat Samiti, Shri Digambar Bag, request you to take appropriate steps to stop the said Tailing Pood work, keeping in mind the interests of Sripura villagers and for the protection of the cultivated land.

Copy to

1. Regional director, Pollution Control Board, Jharsuguda

2. Sub- Collector, Jharsuguda
3. IIC, Badmal Police Station
4. Plant Head, JSW (Bhusan Steel Plant), Thekoloji, Sambalpur

By e-Mail**DISTRICT OFFICE: JHARSUGUDA**

(R&R Section)

No.XXIV-24/21-10745 /R&R Date- 22/09/2021

To

The Tahasildar, Jharsuguda
The Regional Officer, SPCB, Jharsuguda

Sub: - Regarding construction work of Tailing Pond of JSW (M/s. Bhusan Power & Steel Ltd., Thekoloi) at Sripura.

Ref:- Letter No.39/Dt.08.09.2021 of the Sarpanch, Sripura G.P. & Chairman, Jharsuguda Panchayat Samiti.

Sir,

Enclosing here with the letter referred above, I am to say that the Sarpanch, Sripura G.P. & Chairman, Jharsuguda Panchayat Samiti have requested for stoppage of construction work of Tailing Pond of JSW (M/s. Bhusan Power & Steel Ltd., Thekoloi) at Sripura on the ground of that the Tailing Pond will impact their crop.

In this context you are requested to visit the site jointly and submit a detail report to this office for kind perusal of the Collector, Jharsuguda and further necessary orders.

Yours Faithfully,

Encl:-As above.

[Signature]
21-9-2021
Project Director, R&R,
Jharsuguda

Memo No. 10746 /R&R Dt. 22/09/2021

Copy to the Sub-Collector, Jharsuguda/ Chairman, Jharsuguda Panchayat Samiti/ Sarpanch, Sripura G.P., Jharsuguda for information and necessary action.

[Signature]
21-9-2021
Project Director, R&R,
Jharsuguda

Memo No. 10747 /R&R Dt. 22/09/2021

Copy to the Plant Head, JSW (M/s. Bhusan Power & Steel Ltd., Thekoloi), AT-Thekoloi, Sambalpur for information and necessary action.

[Signature]
21-9-2021
Project Director, R&R,
Jharsuguda

○ Enquiry Report on construction work of Tailing Pond of JSW (M/s Bhusan Power & Steel Ltd),
At-Sripura, Dist-Jharsuguda

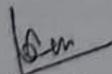
A letter has been received from Project Director, R&R, Jharsuguda vide letter no-XXIV-24/21 10745/R&R, Dt-22.09.2021, to cause an enquiry in the matter regarding construction of tailing pond of JSW(M/s Bhusan Power & Steel Ltd), At-Sripura in the district of Jharsuguda. In this regard, a field enquiry was conducted by a team of officials alongwith the complainant in and around of the alleged site. Sri Ranjit Ghose, representative of the unit assisted us during the inspection.

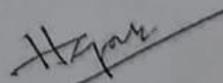
Observations: -

1. The alleged industry is an integrated steel plant with several steel making facilities, located at Thekoli, Po-Lapanga, Rengali in the district of Sambalpur.
2. Consent to Operate of the industry is valid up to 31.03.2022 for different configurations, vide Head Office letter No.4955, dt.25.03.2021.
3. The unit has obtained valid Consent to Establish (CTE) from the Board for disposal of Iron ore tailings generated from the Iron ore beneficiation plant in an environmentally sound manner at earmarked tailing disposal site at Sripura Village vide Head Office letter No.20712, dt.06.11.2013.
4. It has also obtained No Objection Certificate with gram sabha resolution from the local sarpanch on dt.10.06.2013. The copy of same is enclosed for necessary information.
5. It was observed on the day of inspection that the industry has started, excavation work for construction of the tailing pond (phase-1) for the storage of tailings generated from the Iron ore beneficiation plant.
6. The tailing pond will be constructed in four phases as informed by the industry. There are agriculture lands around the tailing pond construction site and Phase-1 is located more than 100 mts away from the agricultural land. The site was earlier visited by the Board officials for the impact assessment and suitability of site in connection with its Consent to Establish. Also, the proposal has been approved in the Technical Committee meeting of the Board for grant of CTE.

Conclusion: -

During visit and as per the RI report there are around 60 acres of agricultural land under cultivation toward down site of the tailing pond. So, if any collapse of wall happens in future, it will affect the agricultural land.


Tahasildar
Jharsuguda


Regional Officer
RO, SPCB, Jharsuguda

ଗ୍ରାମ ପଞ୍ଚାୟତ ନିର୍ବାହକ, ଶ୍ରୀପୁରା

ଠା: / ଠା: - ଶ୍ରୀପୁରା, ପଞ୍ଚାୟତ ସମିତି - ବାଲସୁପୁରା
ଜିଲ୍ଲା - ଖୋର୍ଦ୍ଧା (ଓଡ଼ିଶା)



କ୍ର. ନଂ 12

ତାରିଖ 12.6.13

NO OBJECTION CERTIFICATE

This is certify that Sripura Gram Panchayat have NO OBJECTION as per resolution passed in meeting vide Resolution No. 1 Dated 30/04/2013, that, if Bhushan Power & Steel Ltd. Is doing any Industrial activities or construct Tailing Pond on or over its own land situated at Haldikani in Mouza Sripura.

ସୂକ୍ଷ୍ମଚିତ୍ର
Sarpanch
S RIPURA G.P.

Sripura Gram Panchayat

ଗ୍ରାମ ପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ, ଶ୍ରୀପୁର ଶ୍ରୀପୁର, ଗି.: ଆରପୁରୁଡ଼ା (ଓଡ଼ିଶା)

ତାରିଖ 13/09/2021

ପତ୍ର ନମ୍ବର 40

ମାନନୀୟ,

ଶ୍ରୀମୁଖ ଆଞ୍ଚଳିକ ଅଧିକାରୀ ପ୍ରଦୁଷଣ ନିୟନ୍ତ୍ରଣ ବୋର୍ଡ, ଆରପୁରୁଡ଼ା

ବିଷୟ :- ଚିଠି ନମ୍ବର ୧୨ ତାରିଖ ୧୦.୦୭.୨୦୧୩ ମ. ରେ ଦୁଷଣ ପାଖର ପୁଞ୍ଜି କୁ ବିଆଯାଇଥିବା N.O.C ରଦ୍ଦ କରାଯାଇଥିବା ସମ୍ବନ୍ଧରେ

ମହୋଦୟ,

ଲେଖି ଜଣାଇବାର କାରଣ ଏ ହିଁ କି ଯେ ଚିଠି ନମ୍ବର ୧୨ ତାରିଖ ୧୦.୦୭.୨୦୧୩ ମ. ରେ ଦୁଷଣ ପାଖର ପୁଞ୍ଜି କୁ ବିଆଯାଇଥିବା N.O.C କୁ ତା. ୨୮.୦୭.୨୦୧୭ ମ. ଗ୍ରା:ପ: ର ମାସିକ ବୈଠକ ପ୍ରସ୍ତାବ ନମ୍ବର: ୬ ଅନୁସାରେ ରଦ୍ଦ କରାଯାଇଅଛି । ଯାହାର ସବିଶେଷ ତଥ୍ୟ ଏହି ଚିଠି ସହ ନଥିକରି ପଠାଗଲା ।



ଇତି

ଆପଣଙ୍କ ବିଷୟ
Sarpanch
Sripura Gram Panchayat
Block/Dist. Jharsuguda
ସରପଞ୍ଚ, ଶ୍ରୀପୁର ଗ୍ରା:ପ:

ENGLISH TRANSLATION OF LETTER DATED 13/09/2021

GRAM PANCHAYAT OFFICE, SRIPURA

Sripura, Dist- Jharsuguda (Odisha)

Letter No.- 40

Date- 13/09/2021

To,

The Regional Officer, Odisha State Pollution Control Board, Jharsuguda

Sub- Regarding revocation of NOC issued in favor of Bhushan Power Plant vide Letter No. 12 dated 10/06/2013.

Sir,

The reason for writing this letter is that the N.O.C given to Bhushan Power Plant on 12th November 2013 has been cancelled as per the resolution No. 6 of the monthly meeting of the Gram Panchayat held on dated 28.07.2017. The details of which have been sent along with this letter.

Yours Faithfully

Sarpanch, Sripura G.P.

F. No. 2-1/2003-FC
Government of India
Ministry of Environment & Forests
(FC Division)

Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi - 110003
Dated: 21st March, 2011.

To

The Chief Secretary / Administrator,
All States and Union Territories.

Sub: Revision of para 4.4 of the guidelines on Forest (Conservation) Act, 1980 regarding projects involving Forest as well as Non-forest Lands.

Ref: Ministry's letter of even number dated 6th January, 2011 and withdrawal of the same vide dated 17th February, 2011.

Sir/Madam,

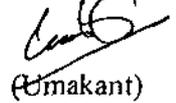
Consequent upon withdrawal of Ministry's letter dated 6th January, 2011 regarding revision for para 4.4 of the guidelines on Forest (Conservation) Act, 1980 pertaining to projects involving forests as well as non-forest lands, I am directed to reiterate that the status-quo on the guideline is being restored.

Therefore, the para 4.4 of the Guideline on Forest (Conservation) Act, 1980 shall finally be read as reproduced below -

"4.4 Project involving Forest as well as Non-forest Lands

Some projects involve use of forest land as well as non-forest land. State Governments / project authorities sometimes start work on non-forest lands in anticipation of the approval of the Central Government for release of the forest lands required for the projects. Though the provisions of the Act may not have technically been violated by starting of work on non-forest lands, expenditure incurred on works on non-forest lands may prove to be infructuous if diversion of forest land involved is not approved. *It has, therefore, been decided that if a project involves forest as well as non-forest land, work should not be started on non-forest land till approval of the Central Government for release of forest land under the Act has been given.*"

Yours faithfully,



(Umakant)

Assistant Inspector General of Forests

Copy to:-

1. The Secretary (Forests), All States / UTs
2. All PCCF/Nodal Officers (All States/UTs).
3. All Regional Offices.
4. All concerned officers of F.C. Division.
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard file.



(Umakant)

Assistant Inspector General of Forests

VAKALATNAMA
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, EASTERN
ZONE BENCH, KOLKATA

Original Application No. of 2025

In re:

Digambar Bhoi

APPLICANT

Versus

State Of Odisha & Ors

... **RESPONDENTS**

KNOW ALL to whom these present shall come, I, Digambar Bhoi, S/O- Jeherulal Bhoi, aged about- 51 years, A/Po- Siripura, Dist- Jharsuguda, Pin- 768202, Odisha. That I am the Applicant in the above mentioned case, do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani**, Advocates, Plot No 2132/4814 B, Nageswartangi, Bhubaneswar, 751002, Mob-no.9437279278, Email- sankarprasadpani@gmail.com Enrollment no. O-785/07 and **Ashutosh Padhy**, Enrollment no. O-1018/23, **Sri Laxmidhar Rout**, Enrollment no. O-612/2007.

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

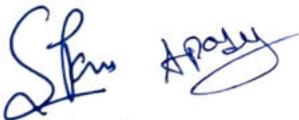
And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

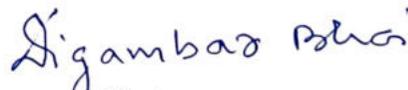
And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 29th day of October 2025.

Accepted subject to the terms of fees.


Advocate


Client